

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.16/81 SCHEDULED
ON 13.01.2015.**

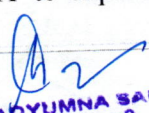
Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in.
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The Meeting No. 16/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 13.01.2015 was actually held on 18.02.2015 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, Sr. D.O.	DIPP
2	Shri S.K. Bhatnagar, Deputy I.A.	MOS
3	Shri Gajraj Singh, Sr. D.O.	DHI
4	Shri Kanwalinder Singh Sodhi, Asst. Director	MSME
5	Shri K.C. Raju, Deputy DGFT	DGFT
6	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at DIT. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DIT to expedite the reply. The case stand deferred to 17.04.2015.				


PRADYUMNA SAHU
 Joint Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

Case No.:4/10/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:16/81- ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00261/AM15/	RLA File :07/21/040/00975/AM12/	Lic.No/Date:0710087464 03.04.2012	
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M.. No. 46011/84/2009-PC-II dated 23.12.2014 as under:-			
Item to be Exported		Quqntity	
Plastic Moulded Componets (Antenna Frame/Lid)		1 Kg.	
Raw-material recommended for Import		Quantity	
Relevant Polycarbonate Resin (Cycoloy C 1200 HF, Black 76701		1.05kg/kg content in the export product	
RA may take suitable consequential action accordingly			

Case No.:15/10/81-ALC2/2014	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00272/AM15/	RLA File :07/24/040/00070/AM13/	Lic.No/Date:0710088940 15.06.2012	Defer Date:17.04.2015
Decision : NC noted that MSME deficiency letter was issued to the firm on 17.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.			

Case No.:13/10/81-ALC2/2014	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00270/AM15/	RLA File :07/24/040/00174/AM13/	Lic.No/Date:0710089685 13.07.2012	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at DHI. The case stand deferred to 17.04.2015.			

Case No.:12/10/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
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PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
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HQ File :01/81/050/00269/AM15/	RLA File :08/24/040/00168/AM13/	Lic.No/Date:0810115143 14.09.2012	Defer Date:17.04.2015
Decision : NC observed that production of certificate by the firm from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, is still awaited from the firm. NC decided to send a reminder to the firm to expedite the reply. The case stand deferred to 17.04.2015.			

Case No.: 8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:17.04.2015
Decision : NC noted that the case was under the examination of MSME. However, NC observed that the case is actually pertains to MoEF. NC decided to send the application to MoEF. The case stand deferred to 17.04.2015.			

Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:16/81- ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	

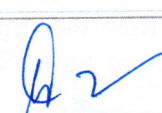
Decision NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/22/2013-PC-II dated 27.08.2014 as under:-

Item to be Exported	Quantity
Earth Pin- Part of charger (Made of Nylon-66 Resin)	1 Kg.

Raw material recommended for Import	Quantity
Durethan DP AKV30FN 00 901510 (30% Glass Fibre reinforced Nylon-66 Resin)	1 .05 Kg/kg content in the export product

RA may take suitable consequential action accordingly.

Case No.: 31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
8 HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:17.04.2015
Decision : NC decided to send a copy of the reply of the firm to DHI for examination. The case stand deferred to 17.04.2015.			


 प्रद्युम्न साहू / PRADYUMNA SAHU
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce, Government of India
 Udyog Bhawan, New Delhi

9	Case No.:14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:17.04.2015
	Decision : NC observed that the case is under examination at DIT. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DIT to expedite the reply. The case stand deferred to 17.04.2015.			

10	Case No.:9/10/81-ALC2/2014	Party Name:DACC INTERNATIONAL PVT. LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
	HQ File :01/81/050/00266/AM15/	RLA File :05/23/040/00523/AM13/	Lic.No/Date:0510349421 18.03.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O.. No. 30(141)/2014-ME dated 23.09.2014 as under:- • Import may be allowed as applied inclusive of 2% wastage. RA may take suitable consequential action accordingly.			

11	Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date:17.04.2015
	Decision : NC noted that DIT deficiency letter was issued to the firm on 1.8.2014 and reminder was issued on 17.12.2014. As no reply from the firm has been received from them, NC decided to send a final reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.			

12	Case No.:6/10/81-ALC2/2014	Party Name:MEGHA ENGINEERING&INFRASTRUCTURES LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00263/AM15/	RLA File :09/24/040/00629/AM13/	Lic.No/Date:0910055693 09.04.2013	Defer Date:17.04.2015
	Decision : NC noted that deficiency letter was issued to the firm on 28.10.2014 and reminder was issued on 17.12.2014. As no reply from the firm has been received from them, NC decided to send a final reminder to the firm to expedite reply. The Committee also decided to check from the firm			

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प्रधान सचिव/PRADYUMNA SAHU
विदेश व्यापार निदेशक (अतिरिक्त)
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक (अतिरिक्त)
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
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whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

Case No.:12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:16/81- ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	

Decision : The firm has confirmed that the above AA has obtained for physical export. NC therefore, decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/19 dated 15/10/2014 as under:-

- Words “ containing 4600 Kgs. of copper wire, 1500Kgs. Fluoropolymers ECTFE/ETFE, 6000 Kgs. of XLPE compound, 50000 sq. Mtrs. of Fibreglass mesh & 600000 meters of Self Adhsive tape” may be suffixed with the description of export item.
- Net weight of export items may be specified as 30 MT.
- Quantity of import item at Sl.No.1 maybe allowed as 1.01 kgs./Kg.content in the export items.
- Quantities of import item at Sl. No.2 & 3 may be allowed as 1.05 kgs./Kg. content in the export items.
- Quantity of import item at Sl. No. 4 may be allowed as 1.05 Sq.Mtrs./Sq.mtr. content in the export items.
- Quantity of import item at Sl. No. 5 may be allowed as 1.02 Mtrs./mtr. Content in the export items.

RA may take suitable consequential action accordingly.

14	Case No.:52/10/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00309/AM15/	RLA File :13/24/040/00003/AM14/	Lic.No/Date:1310042835 30.04.2013	Defer Date:17.04.2015

Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 17.04.2015.

15	Case No.:17/10/81-ALC2/2014	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00274/AM15/	RLA File :05/23/040/00023/AM14/	Lic.No/Date:0510353099 03.05.2013	Defer Date:17.04.2015

प्र. ३ साहू / PRADYUMNA SAHU
देश विकास अधिकारी
Trade Development Officer
विदेश व्यापार महाविभाग
Ministry of Foreign Trade
उत्तरांचल विभाग / Dept. of Commerce
योगेश्वर बस, भा. दिल्ली
Ujjay Bhawan, Indira Nagar

Decision : NC noted that DIPP has furnished comments vide U.O. No. 12/9/2015-TSW/15 dated 18.02.2015. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.

Case No.: 10/10/81-ALC2/2014	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00267/AM15/	RLA File :05/23/040/00031/AM14/	Lic.No/Date:0510354409 16.05.2013	Defer Date:17.04.2015

16 **Decision :** NC noted that DIPP deficiency letter was issued to the firm on 28.10.2014 and reminder was issued on 17.12.2014. As no reply from the firm has been received from them, NC decided to send a final reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

Case No.: 10/10/81-ALC2/2013	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	

17 **Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/17 dated 18/02/2015 as under:-

1. Net weight of export products at Sl. No.1 & 2 may be specified as 37.549 MT & 16.702 MT respectively.
2. Quantity of import item may be allowed as 561.16 Mtrs. (75.738 MT after taking 20% recovery from scrap) inclusive of 2% wastage.

RA may take suitable consequential action accordingly.

18 Case No.: 41/10/81-ALC2/2014	Party Name: NEOSTAR STEEL TUBES PVT.LTD.,	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Status: Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार निदेश अधिकारी
Foreign Trade Development Officer
निदेशात्मक महानिदेशक
Directorate General of Foreign Trade
आर्थिक विभाग/Dept. of Commerce
एनडीडी बिल्डिंग, नई दिल्ली
UDYOG BHAVAN, New Delhi

HQ File :01/81/050/00298/AM15/	RLA File :04/24/040/00074/AM14/	Lic.No/Date:0410147871 09.07.2013	Defer Date:17.04.2015
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Decision : NC observed that the reply of the firm has been sent to DIPP on 22/1/2015. The case is under observation of DIPP. The case stand deferred to 17.04.2015.

Case No.:5/16/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
19 HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	Defer Date:17.04.2015

Decision : NC observed that the case is under examination at DIT. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DIT to expedite the reply. The case stand deferred to 17.04.2015.

Case No.:16/10/81-ALC2/2014	Party Name:ABB LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Approved
20 HQ File :01/81/050/00273/AM15/	RLA File :07/21/040/00341/AM14/	Lic.No/Date:0710096994 23.07.2013	

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(130)/ABB/TRSF./2014-TSW(B)/ dated 30.01.2015 (copy enclosed). The firm has confirmed that the subject authorization is under Deemed export and supplies under contract to be made in India to a project financed by multilateral or bilateral agencies/funds namely the World Bank under PSDP-V loan as per para 8.2(d) and 8.4.4 (ii) of FTP 2009-14. RA may take suitable consequential action accordingly.

Case No.:4/4/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
21 HQ File :01/81/050/00141/AM15/	RLA File :29/21/040/00006/AM14/	Lic.No/Date:2910022290 14.08.2013	Defer Date:17.04.2015

Decision : NC noted that the Reply from RA, Moradabad and the firm is still awaited. NC decided to send a reminder to RA, Moradabad and the firm to expedite the reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

22 Case No.:65/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:16/81- ALC2/2014 13.01.2015	Approved
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प्रधान सचिव/PRADYUMNA SAHU
मुख्य विकास अधिकारी
In Trade Development Officer
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Dept. of Commerce
सहयोग भवन, नई दिल्ली
Vajpayee Bhawan, New Delhi

HQ File :01/81/050/00280/AM14/

RLA File :03/94/040/00333/AM14/

Lic.No/Date:0310745498
16.08.2013

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(80)/2013/TSW(B)/ dated 8.7.2014 (copy enclosed).

The firm has confirmed vide letters dated 17.09.2014 & 21.01.2015 that the above AA has been obtained for physical export.

RA may take suitable consequential action accordingly.

Case No.:72/15/81-ALC2/2013

Party Name:POLYCAB WIRES
PVT.LTD.

Meet No/Date:16/81-
ALC2/2014
13.01.2015

Approved

HQ File :01/81/050/00287/AM14/

RLA File :03/95/040/00342/AM14/

Lic.No/Date:0310746331
22.08.2013

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/23 dated 18/02/2015 as under:-

1. Net Weight of cables at export item Sl. No. 1 to 9 may be specified as 1.47 MT, 0.245 MT, 13.39 MT, 5.111 MT, 2.608 MT, 4.77 MT, 6.001 MT, 7.214 MT & 3.639 MT respectively
2. Sizes of cables at export products at Sl. No. 1 to 9 may be specified as under:

Export item No.	Sizes of cables	
1	1	4 Core x 1.5 Sq. mm
	2	3 Core x 2.5 Sq. mm
	3	2 Core x 6 Sq. mm
	4	2 Core x 35 Sq. mm
2	1	2 Core x 6 Sq. mm
3	1	2 Core x 4 Sq. mm
	2	4 Core x 2.5 Sq. mm
	3	4 Core x 4 Sq. mm
	4	10 Core x 2.5 Sq. mm
	5	14 Core x 2.5 Sq. mm
	6	19 Core x 2.5 Sq. mm
	7	3 Core x 2.5 Sq. mm
4	1	10 Pair x 0.75 Sq. mm
5	1	10 Pair x 0.75 Sq. mm
6	1	10 Pair x 1.5 Sq. mm
7	1	10 Pair x 1.5 Sq. mm
8	1	10 Pair x 0.75 Sq. mm
9	1	10 Pair x 1.5 Sq. mm

3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:
 - (i) For export products at Sl. No. 1(1) & 3(4) to 3(7) as per Engineering Table. 4.
 - (ii) For export products at Sl. No. 1(2) to 1(4), 2(1) & 3(1) to 3(3) as per Engineering Table. 5.
 - (iii) For export products at Sl. No. 4 to 9, as 1.01 Kgs./Kg. content in the Export products.
4. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05

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Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

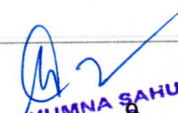
- Kgs./kg content in the Export products at Sl. No. 1 to 7.
5. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4, 6, 8 & 9.
 6. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4, 6, 8 & 9.
 7. Quantity of import item at Sl. No. 5 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1, 2, 3, 5 & 7.
 8. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 2 to 9.
 9. Quantity of import item at Sl. No.7 i.e. Glass Mica Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./ Sq.mtrs. content in the Export products at Sl. No. 1 & 2.

RA may take suitable consequential action accordingly.

24	Case No.:18/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
	HQ File :01/81/050/00332/AM14/	RLA File :31/83/040/00113/AM14/	Lic.No/Date:3110060344 19.09.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(117)-A/2014-ME dated 18.02.2015 (copy enclosed). RA may take suitable consequential action accordingly.				

25	Case No.:45/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date:17.04.2015
Decision : NC observed that production of certificate by the firm from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, is still awaited from the firm. NC decided to send a reminder to the firm requesting them to produce a certificate from DGHS stating that supply again the subject authorization is required for ONGC. The case stand deferred to 17.04.2015.				

26	Case No.:6/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
	HQ File :01/81/050/00320/AM14/	RLA File :03/95/040/00509/AM14/	Lic.No/Date:0310751169 25.09.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/9/2015-TSW/26 dated 08.02.2015 as under:				

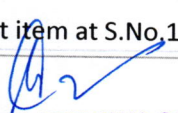

PRADYUMNA SAHU
 Joint Development Officer
 Joint Officer, Foreign Trade
 Joint General of Foreign Trade
 Joint Officer, Dept. of Commerce
 Joint Officer, New Delhi



1. Net Weight of cables at export item Sl. No. 1 to 9 may be specified as 71.165 MT, 125.511 MT, 23.45 MT, 1.99 MT, 33.382 MT, 12.333 MT, 30.859 MT, 15.528 MT, & 1.99 MT respectively
2. Sizes of cables at export products at Sl. No. 1 to 9 may be specified as under:

Export item No.	Sizes of cables	
1	1	3.5 Core x 150 Sq. mm
	2	3.5 Core x 185 Sq. mm
	3	3.5 Core x 240 Sq. mm
	4	3.5 Core x 120 Sq. mm
	5	3.5 Core x 70 Sq. mm
	6	3.5 Core x 50 Sq. mm
2	1	10 P x 0.5 Sq. mm
	2	20 P x 0.5 Sq. mm
	3	10 T x 2.5 Sq. mm
	4	20 T x 2.5 Sq. mm
	5	2 P x 1 Sq. mm
	6	21 P x 2.5 Sq. mm
3	1	3 Core x 95 Sq. mm
4	1	1 Core x 240 Sq. mm
	2	1 Core x 50 Sq. mm
5	1	2 x 2.5 +2.5 Sq. mm
	2	2 x 4 +4 Sq. mm
	3	2 x 6 +6 Sq. mm
	4	2 x 10 +10 Sq. mm
	5	3 x 2.5 +2.5 Sq. mm
	6	3 x 4 +4 Sq. mm
	7	3 x 10 +10 Sq. mm
	8	3 x 16 +16 Sq. mm
	9	3 x 35 +25 Sq. mm
	10	2 x 50 +1x25 Sq. mm
	11	3 x 120 +70 Sq. mm
	12	2 x 150 +1x95+1x95 Sq. mm
	13	3 x 70 Sq. mm+1x35 + 1x35 Sq. mm
	14	3 x 25 +25 Sq. mm
6	1	1 Core x 240 Sq. mm
	2	1 Core x 630 Sq. mm
7	1	1 Pair x 1.5 Sq. mm
	2	20 Pair x 1.5 Sq. mm
	3	12 Pair x 1.5 Sq. mm
	4	5 Pair x 1.5 Sq. mm
	5	1 T x 1.5 Sq. mm
8	1	2 Core x 2.5 Sq. mm
	2	10 Core x 2.5 Sq. mm
	3	20 Core x 2.5 Sq. mm
	4	40 Core x 2.5 Sq. mm
9	1	3 Core x 2.5 Sq. mm
	2	10 Core x 2.5 Sq. mm

3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:


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 Directorate General of Foreign Trade
 आर्थिक विभाग/Deptt. of Commerce
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- (i) For export products at Sl. No. 1, 4, 6(1) & 9(1) as per Engineering Table. 5.
 - (ii) For export products at Sl. No. 2, 5, 6(2), 7, 8(3) & 8(4), as 1.01 Kgs./Kg. content in the Export products.
 - (iii) For export products at Sl. No. 8(1), 8(2) & 9(2) as per Engineering Table. 4.
4. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3 & 5 to 9.
 5. Quantity of import item at Sl. No. 3 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 3 .
 6. Quantity of import item at Sl. No. 4 i.e. Copper Tape may be allowed as 1.01 Kgs./kg content in the Export products at Sl. No. 3 .
 7. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1 to 3 & 7 to 9.
 8. Quantity of import item at Sl. No. 6 i.e. Aluminium Ingot may be allowed as under:
 - (i) For export product at Sl. No. 3 as per Engineering Table. 5.
 - (ii) For export products at Sl. No. 6, as 1.01 Kgs./Kg. content in the Export products.
 9. Quantity of import item at Sl. No. 7 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 6.
 10. Quantity of import item at Sl.No. 8 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 6.
 11. Quantity of import item at Sl. No.9 i.e. Glass Mica Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./ Sq.mtrs. content in the Export products at Sl. No. 7 & 9.
 12. Quantity of import item at Sl. No. 10 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 7, 8 & 9.

RA may take suitable consequential action accordingly.

Case No.:38/19/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date:17.04.2015
27	Decision : The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.		

28	Case No.:42/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00356/AM14/	RLA File :05/23/040/00262/AM14/	Lic.No/Date:0510366962 26.09.2013	Defer Date:17.04.2015
Decision : NC observed that production of certificate by the firm from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, is still awaited				

from the firm. NC decided to send a reminder to the firm to expedite the reply. The case stand deferred to 17.04.2015.

29	Case No.:23/19/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
	HQ File :01/81/050/00337/AM14/	RLA File :03/94/040/00360/AM14/	Lic.No/Date:0310751560 27.09.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(80)/2013/TSW(B)/ dated 22.09.2014 (copy enclosed). The firm has confirmed vide letter dated 21.01.2015 that the subject authorization is obtained for supply to Deemed export projects namely Tehri Pump Storage Project owned by THDC India Limited-hydel power plant with a capacity of 4x250 MW. RA may take suitable consequential action accordingly.				

30	Case No.:49/10/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
	HQ File :01/81/050/00306/AM15/	RLA File :29/21/040/00010/AM14/	Lic.No/Date:2910022886 10.10.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(97/14-ME dated 01.08.2014 (copy enclosed). RA may take suitable consequential action accordingly.				

31	Case No.:46/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	Defer Date:17.04.2015
Decision : NC noted that DIPP has furnished comments vide U.O. No. 12/9/2015-TSW/31 dated 18/02/2015. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.				

32	Case No.:48/10/81-ALC2/2014	Party Name:DYNAMIC CABLES	Meet No/Date:16/81-	Approved
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UDYOG SAHU/PRADYUMNA SAHU
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विदेश व्यापार सहायिदेशालय
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Udyog Sahan, New Delhi

	PVT. LTD.	ALC2/2014 13.01.2015	
HQ File :01/81/050/00305/AM15/	RLA File :13/24/040/00034/AM14/	Lic.No/Date:1310045006 01.11.2013	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/32 dated 18/02/2015 as under:-

1. Words " 0.6 KV/1.0 KV " may be specified with the description of export products at Sl. No. 4 to 9.
2. Words " Aluminum Conductor " may be specified with the description of export products at Sl. No. 3 to 10.
3. Net weight of export products at Sl. No. 1 to 10 may be specified as 35.897 MT , 30.07 MT, 15.72 MT, 6.732 MT, 0.831 MT, 3.954 MT, 11.533 MT, 183.017 MT, 19.824 MT & 0.401 MT respectively.
4. Description of import items at Sl. No. 11, 13, 15, 17 , 19 & 21 may be corrected as "PVC Compound"
5. Quantities of import items at Sl. No 1, 4, 7, 10, 12,14,16,18, 20 & 22 viz. Alumimium Ingots may be allowed as applied for taking clue from Engineering Table 5.
6. Quantities of import items No. 2 , 5 & 8 viz. XLPE Compound may be allowed as applied for as 1.02 Kgs./Kg. content in export items at Sl. No. 1, 2 & 3 respectively.
7. Quantities of import items No. 3, 6, 9 & 24 viz. Copper Wire Rod (EC Grade) may be allowed as 1310 Kgs., 1200 Kgs., 760.7 Kgs. & 21 Kgs. respectively.
8. Quantities of import items No. 11, 13, 15, 17 & 19 viz. PVC Compound may be allowed as applied for as 1.02 Kgs./Kg. content in export items at Sl. No. 4 to 8 respectively.
9. Quantity of import item No. 21 viz. PVC Compound may be allowed as 1491 Kgs. for export item at Sl. No 9 as per Engineering Table 5.
10. Quantity of import item No. 23 viz. XLPE Compound may be allowed as 164 Kgs. for export item at Sl. No. 10

RA may take suitable consequential action accordingly.

Case No.:14/10/81-ALC2/2014	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00271/AM15/	RLA File :05/23/040/00311/AM14/	Lic.No/Date:0510371560 22.11.2013	Defer Date:17.04.2015

Decision : NC noted that DIPP deficiency letter was issued to the firm on 28.10.2014 and reminder was issued on 18.12.2014. As no reply from the firm has been received from them, NC decided to send a final reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

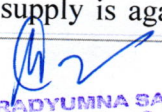
प्रद्युम्न साह/PRADYUMNA SAHU 13
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

34	Case No.:22/10/81-ALC2/2014	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00279/AM15/	RLA File :04/21/040/00423/AM14/	Lic.No/Date:0410153542 24.12.2013	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 17.04.2015.				

35	Case No.:2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 17.04.2015.				

36	Case No.:3/10/81-ALC2/2014	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:16/81- ALC2/2014 13.01.2015	Approved
	HQ File :01/81/050/00260/AM15/	RLA File :07/24/040/00370/AM14/	Lic.No/Date:0710101549 23.01.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(107)2014-ME dated 21.08.2014 (copy enclosed).				
RA may take suitable consequential action accordingly.				

37	Case No.:42/10/81-ALC2/2014	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00299/AM15/	RLA File :03/95/040/00860/AM14/	Lic.No/Date:0310768079 28.01.2014	Defer Date:17.04.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/37 dated 18/02/2015 as under:-				
- Quantities of all the import items including raw materials at Sl. No. 1 (Aluminium Ingot), 2(Aluminium Sheet), 4 (Copper Wire), 5 (Lead Wire), 7(Permawick), 8(PBT/Nylon 66) is same for all the sizes of Shaded Pole Motors ranging from 1 Watt to 34 Watts and the same may be clarified. In that case, difference between Shaded Pole Motors of different sizes may be clarified. - Information at Sl. No. 4, 5 & 11 of Standard Deficiency Format for each size of Shaded Pole Motor. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be				


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provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.

38	Case No.:10/4/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 17.04.2015.				

39	Case No.:1/4/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00138/AM15/	RLA File :10/24/040/00089/AM14/	Lic.No/Date:1010057414 21.03.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at C&PC. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to C&PC to expedite the reply. The case stand deferred to 17.04.2015.				

40	Case No.:7/4/81-ALC2/2014	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00144/AM15/	RLA File :05/23/040/00520/AM14/	Lic.No/Date:0510382792 26.03.2014	Defer Date:17.04.2015
Decision : NC noted that DIPP deficiency letter was issued to the firm on 20.8.2014 and reminder was issued on 18.12.2014. As no reply from the firm has been received from them, NC decided to send a final reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.				

41	Case No.:11/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00148/AM15/	RLA File :02/24/040/00167/AM14/	Lic.No/Date:0210201846 31.03.2014	Defer Date:17.04.2015

Decision : NC observed that production of certificate by the firm from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, is still awaited from the firm. NC decided to send a reminder to the firm to expedite the reply. The case stand deferred to 17.04.2015.

Case No.: 12/4/81-ALC2/2014	Party Name: JINDAL (INDIA) LIMITED	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00149/AM15/	RLA File :02/24/040/00202/AM14/	Lic.No/Date:0210201854 31.03.2014	Defer Date:17.04.2015

42 **Decision :** NC noted that DIPP has already furnished comments vide U.O. No. 12/76/2014-TSW/58 dated 18/06/2014. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

Case No.: 3/4/81-ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00140/AM15/	RLA File :04/24/040/00308/AM14/	Lic.No/Date:0410156839 03.04.2014	Defer Date:17.04.2015

43 **Decision :** NC noted that DHI has furnished comments vide U.O. No. 3(68)/2014/TSW(B) dated 08.07.2014. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

Case No.: 9/7/81-ALC2/2014	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00201/AM15/	RLA File :03/95/040/00504/AM14/	Lic.No/Date:0310777050 04.04.2014	Defer Date:17.04.2015

44 **Decision :** NC noted that DIPP has already furnished comments vide U.O. No. 12/97/2014-TSW/45 dated 23/07/2014. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority

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Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

45	Case No.:5/7/81-ALC2/2014	Party Name:RADIANT INTERCONNECT SOLUTIONS (INDIA) PVT LTD	Meet No/Date:16/81- ALC2/2014 13.01.2015	Closed
	HQ File :01/81/050/00197/AM15/	RLA File :09/24/040/00004/AM15/	Lic.No/Date:0910059712 07.04.2014	
Decision : NC noted that the firm had confirmed through email dated 10.11.2014 that they had surrendered the above mentioned AA to RA, Hyderabad. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

46	Case No.:20/10/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00277/AM15/	RLA File :31/83/040/00001/AM15/	Lic.No/Date:3110063479 11.04.2014	Defer Date:17.04.2015
Decision : NC noted that DIT deficiency letter was issued to the firm on 26.11.2014 and reminder was issued on 18.12.2014. As no reply from the firm has been received from them, NC decided to send a final reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.				

47	Case No.:5/4/81-ALC2/2014	Party Name:AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00142/AM15/	RLA File :31/83/040/00012/AM15/	Lic.No/Date:3110063515 16.04.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 17.04.2015.				

48	Case No.:8/7/81-ALC2/2014	Party Name:POLYCAB WIRES	Meet No/Date:16/81-	Approved
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	PVT.LTD.	ALC2/2014 13.01.2015	
HQ File :01/81/050/00200/AM15/	RLA File :03/95/040/00780/AM14/	Lic.No/Date:0310778940 22.04.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/48 dated 18/02/2015 as under:-

1. Net Weight of cables at export item Sl. No. 1, 2, 3 & 4 may be specified as 29.646 MT, 157.83 MT, 5.045 MT & 1.471 MT respectively.

2. Sizes of cables at export products at Sl. No. 1 to 4 may be specified as under:

Export item No.	Sizes of cables	
1	1	3 Core x 95 Sq. mm
	2	3 Core x 240 Sq. mm
2	1	2 Core x 0.75 Sq. mm
	2	4 Core x 2.5 Sq. mm
	3	1 x 10 AWG
	4	1 x 22AWG
	5	1 x 20 AWG
	6	1 x 18 AWG
	7	1 x 16 AWG
	8	2 x 14 AWG
	9	2 x 16 AWG
	10	2 x 18 AWG
	11	2 x 22 AWG
	12	2 x 20 AWG
3	1	CAT-6
4	1	1 x 2 AWG
	2	1 x 4 AWG
	3	1 x 6 AWG

3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:
 - (i) For export products at Sl. No. 1(1), 1(2) & 2(2), as applied for i.e. 2513.83 Kgs./km, 6308.46 Kgs./km & 87.16 Kgs./km respectively, taking clue from Engineering Table-5.
 - (ii) For export products at Sl. No. 2(1), 2(3) to 2(12), 3(1) & 4(1) to 4(3), as 1.01 Kgs./Kg. content in the Export products.
4. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1.
5. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3.
6. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3.

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7. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1.
8. Quantity of import item at Sl. No. 6 i.e. Copper Tape may be allowed as 1.01 Kgs./kg content in the Export products at Sl. No. 1.
9. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1.
10. Quantity of import item at Sl. No. 8 i.e. HDPE Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1.
11. Quantity of import item at Sl. No. 9 i.e. Polidiemme Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4.

RA may take suitable consequential action accordingly

49	Case No.:12/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00204/AM15/	RLA File :03/95/040/00691/AM14/	Lic.No/Date:0310778970 22.04.2014	Defer Date:17.04.2015
Decision : NC decided to send a copy of the reply of the firm to DIPP for examination. The case stand deferred to 17.04.2015.				

50	Case No.:13/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00205/AM15/	RLA File :03/95/040/00982/AM14/	Lic.No/Date:0310778959 22.04.2014	Defer Date:17.04.2015
Decision : NC decided to send a copy of the reply of the firm to DIPP for examination. The case stand deferred to 17.04.2015.				

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Case No.:14/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81- ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00206/AM15/	RLA File :03/95/040/00834/AM14/	Lic.No/Date:0310778963 22.04.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/09/2015-TSW/51 dated 18/02/2015 as under:-

1. Net Weight of cables at export item Sl. No. 1 to 7 may be specified as 166.75 MT, 3.639 MT, 343.57 MT, 10.2 MT, 101.09 MT, 85.245 MT & 8.325 MT respectively.

2. Sizes of cables at export products at Sl. No. 1 to 7 may be specified as under:

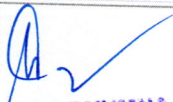
Export item No.	Sizes of cables	
1	1	4 Core x 2.5 Sq. mm
	2	4 Core x 120 Sq. mm

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	3	4 Core x 35 Sq. mm
	4	4 Core x 16 Sq. mm
	5	4 Core x 70 Sq. mm
	6	4.5 x 300 +70 GSQ
	7	4.5 x 300 +35 GSQ
	8	4.5 x 300 +25 GSQ
	9	4.5 x 150 +35 GSQ
	10	4.5 x 150 +25 GSQ
	11	4.5 x 120 +25 GSQ
	12	4.5 x 120 +16 GSQ
	13	4.5 x 70 +16 GSQ
	14	4.5 x 25 +10 GSQ
	15	4.5 x 16 +10 GSQ
	16	4.5 x 16 +6 GSQ
	17	4 x 16 +16 GSQ
	18	4 x 10 +10 GSQ
2	1	2 Core x 6 Sq. mm unarmoured
	2	1 Pair x 1.5 Sq. mm armoured
3	1	3 Core x 240 Sq. mm
	2	3 Core x 185 Sq. mm
	3	3 Core x 120 Sq. mm
4	1	3 Core x 95 Sq. mm
5	1	2 Core x 95 Sq. mm
	2	2 Core x 25 Sq. mm
	3	4 Core x 400 Sq. mm
	4	7 Core x 4 Sq. mm
	5	5 Pair x 1.5 Sq. mm
	6	10 Pair x 0.75 Sq. mm
	7	20 Pair x 1.5 Sq. mm
	8	5 Pair x 1.5 Sq. mm
	9	20 Pair x 0.75 Sq. mm
6	1	2 Core x 120 Sq. mm
	2	2 Core x 35 Sq. mm
	3	2 Core x 95 Sq. mm
	4	3 Core x 185 Sq. mm
	5	7 Core x 2.5 Sq. mm
	6	19 Core x 1.5 Sq. mm
	7	27 Core x 1.5 Sq. mm
7	1	5 Pair x 0.75 Sq. mm

3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:

- For export products at Sl. No. 1(1), 1(3), 1(4), 2(1), 3, 4(1), 5(2), 6(2) & 6(4) as per Engineering Table. 5.
- For export products at Sl. No. 1(2), as 4529.3 Kgs./km taking clue from Engineering Table-5.
- For export products at Sl. No. 1(5) to 1(18), 2(2), 5(1), 5(3) to 5(9), 6(1),6(3) & 7, as 1.01 Kgs./Kg. content in the Export products.
- For export products at Sl. No. 6(5) , 6(6) & 6(7) as per Engineering Table. 4.


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4. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 & 3 to 7.
5. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3, 6 & 7.
6. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3, 6 & 7.
7. Quantity of import item at Sl. No. 5 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4 & 5.
8. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 3 & 4.
9. Quantity of import item at Sl. No. 7 i.e. Copper Tape may be allowed as 1.01 Kgs./kg content in the Export products at Sl. No. 3 & 4.
10. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1, 2(2) & 3 to 7.

RA may take suitable consequential action accordingly

52	Case No.:15/7/81-ALC2/2014 HQ File :01/81/050/00207/AM15/	Party Name:POLYCAB WIRES PVT.LTD. RLA File :03/95/040/01045/AM14/	Meet No/Date:16/81- ALC2/2014 13.01.2015 Lic.No/Date:0310778947 22.04.2014	Status: Deferred Defer Date:17.04.2015
Decision : NC decided to send a copy of the reply of the firm to DIPP for examination. The case stand deferred to 17.04.2015.				

53	Case No.:19/10/81-ALC2/2014 HQ File :01/81/050/00276/AM15/	Party Name:JINDAL SAW LTD RLA File :05/23/040/00557/AM14/	Meet No/Date:16/81- ALC2/2014 13.01.2015 Lic.No/Date:0510384566 22.04.2014	Status: Deferred Defer Date:17.04.2015
Decision : NC noted that DIPP has furnished comments vide U.O. No. 12/9/2015-TSW/53 dated 18/02/2015. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.				

54	Case No.:21/10/81-ALC2/2014	Party Name:GAMESA WIND TURBINES P.LTD	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
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प्रद्युम्न साह/PRADYUMNA SAHU
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HQ File :01/81/050/00278/AM15/	RLA File :04/24/040/00004/AM15/	Lic.No/Date:0410157311 22.04.2014	Defer Date:17.04.2015
Decision : NC noted that DHI deficiency letter was issued to the firm on 28.10.2014 and reminder was issued on 18.12.2014. As no reply from the firm has been received from them, NC decided to send a final reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.			

Case No.:16/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
55 HQ File :01/81/050/00208/AM15/	RLA File :03/95/040/00061/AM15/	Lic.No/Date:0310779436 25.04.2014	Defer Date:17.04.2015
Decision : NC decided to send a copy of the reply of the firm to DIPP for examination. The case stand deferred to 17.04.2015.			

Case No.:3/7/81-ALC2/2014	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
56 HQ File :01/81/050/00195/AM15/	RLA File :04/24/040/00014/AM15/	Lic.No/Date:0410157764 08.05.2014	Defer Date:17.04.2015
Decision : NC observed that the reply of the firm has been sent to DHI on 30.12.2014. The case is under examination of DHI. The case stand deferred to 17.04.2015			

Case No.:4/7/81-ALC2/2014	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
57 HQ File :01/81/050/00196/AM15/	RLA File :04/24/040/00043/AM15/	Lic.No/Date:0410158148 23.05.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 17.04.2015.			

Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
58 HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand			

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 Joint Trade Development Officer
 Ministry of Commerce
 Directorate General of Foreign Trade
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CHAIRMAN, EXPORT PROMOTION BOARD
 Ministry of Commerce
 Directorate General of Foreign Trade
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deferred to 17.04.2015.

Case No.:56/10/81-ALC2/2014	Party Name:GRAVITA INDIA LTD	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00313/AM15/	RLA File :13/24/040/00014/AM15/	Lic.No/Date:1310047400 17.06.2014	Defer Date:17.04.2015
59 Decision : NC noted that deficiency letter was issued to the firm on 18.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.			

Case No.:2/10/81-ALC2/2014	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00259/AM15/	RLA File :05/24/040/00137/AM15/	Lic.No/Date:0510388801 19.06.2014	Defer Date:17.04.2015
60 Decision : NC noted that hard copy of the application of the firm has not yet been received from the RA office. NC decided to send a reminder to RA to send two hard copies of the application at the earliest. The case stand deferred to 17.04.2015.			

Case No.:24/10/81-ALC2/2014	Party Name:KALYANI TECHNOFORGE LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00281/AM15/	RLA File :31/83/040/00076/AM15/	Lic.No/Date:3110064471 24.06.2014	
61 Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(154)/2014-TSW(B)/241 dated 10.12.2014 (copy enclosed). RA may take suitable consequential action accordingly.			

Case No.:33/10/81-ALC2/2014	Party Name:ARFIN INDIA LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00290/AM15/	RLA File :08/24/040/00128/AM15/	Lic.No/Date:0810132475 26.06.2014	
62 Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/92 dated 15.10.2014 as under: 1. Quantity of import item at may be allowed as 424 MT as 1.06 Kgs./Kg. content in the export product.			

RA may take suitable consequential action accordingly.

63	Case No.:39/10/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00296/AM15/	RLA File :07/24/040/00082/AM15/	Lic.No/Date:0710105419 26.06.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 17.04.2015.				

Case No.:44/10/81-ALC2/2014	Party Name:RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00301/AM15/	RLA File :03/95/040/00253/AM15/	Lic.No/Date:0310786183 30.06.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/64 dated 18/02/2015 as under:-

1. Words "other than rectangular/square shape & containing 75000 Kgs. of Cold Rolled Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 97500 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.

RA may take suitable consequential action accordingly.

Case No.: 26/10/81-ALC2/2014	Party Name: SANDVIK ASIA PVT. LIMITED	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Approved
HQ File : 01/81/050/00283/AM15/	RLA File : 04/24/040/00044/AM15/	Lic.No/Date: 0410158913 02.07.2014	

65 **Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/97 dated 15/10/2014 as under:

1. Word ‘Relevant’ may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 50500 Kgs. as 1.01 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.

56	Case No.:46/10/81-ALC2/2014	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:16/81- ALC2/2014	Status: Deferred
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1. The first step in the process of the investigation is the identification of the problem. This is done by the investigator who is assigned to the case. The investigator must identify the problem and the scope of the investigation. This is done by the investigator who is assigned to the case. The investigator must identify the problem and the scope of the investigation.

		13.01.2015	
HQ File :01/81/050/00303/AM15/	RLA File :03/95/040/00265/AM15/	Lic.No/Date:0310786269 02.07.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 17.04.2015.			

Case No.: 29/10/81-ALC2/2014	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
67 HQ File :01/81/050/00286/AM15/	RLA File :05/23/040/00149/AM15/	Lic.No/Date:0510389353 04.07.2014	Defer Date:17.04.2015
Decision : NC observed that the reply of the firm has been sent to DHI on 9.2.2015. The case is under examination of DHI. The case stand deferred to 17.04.2015.			

Case No.: 45/10/81-ALC2/2014	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00302/AM15/	RLA File :03/95/040/00210/AM15/	Lic.No/Date:0310786532 08.07.2014	Defer Date:17.04.2015
Decision : NC decided to send a letter to firm to submit the following information as per deficiency letter of MSME vide U.O. No. 30(175)/2014-ME dated 13.01.2015 (copy enclosed).			
68	The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.		

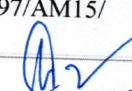
Case No.: 47/10/81-ALC2/2014	Party Name:PRATIBHA PIPES & STRUCTURAL LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00304/AM15/	RLA File :03/95/040/00035/AM15/	Lic.No/Date:0310786604 09.07.2014	
69	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/09/2015-TSW/69 dated 13/01/2015 as under:- 2. Description of export item may be modified as "Steel Structures (M.S. Structure)". 3. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as 1.05 Kgs./Kg. content in the export item.		

RA may take suitable consequential action accordingly.

Case No.:31/10/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00288/AM15/	RLA File :05/23/040/00143/AM15/	Lic.No/Date:0510389637 11.07.2014	Defer Date:17.04.2015
Decision : NC noted that DIPP deficiency letter was issued to the firm on 28.10.2014 and reminder was issued on 18.12.2014. As no reply from the firm has been received from them, NC decided to send a final reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.			

Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date:17.04.2015
Decision : NC noted that Deficiency letter was issued on 28.10.2014 to the firm. A reminder has also sent to the firm on 18.12.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.. NC has now been informed that on the basis of written request of DHI, the application was transferred to C&PC and from there, it was transferred to DIPP. DIPP informed that the case does not pertain to them and recommend to transfer the application to DHI. NC now decided to send the application to IA, DHI for consideration. The case stands deferred to 17.04.2015.			

Case No.:40/10/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:16/81-ALC2/2014 13.01.2015	Deferred
HQ File :01/81/050/00297/AM15/	RLA File :04/24/040/00089/AM15/	Lic.No/Date:0410158978 15.07.2014	Defer Date: 17.04.2015


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 Directorate General of Foreign Trade
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 शांति निवास, नई दिल्ली
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 अनु गंतपुर/ANNU GANTAPUR
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 निर्यात प्रशासन विभाग
 Export Administration Division
 वाणिज्य विभाग, नई दिल्ली
 Dept. of Commerce, New Delhi

Decision : Based on recommendation of DHI representative present in Meeting, NC decided to ratify the subject authorization under General Note 4 for Engineering product, with accountability clause. This is subject to confirmation by firm, whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

Case No.:53/10/81-ALC2/2014	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00310/AM15/	RLA File :11/24/040/00002/AM15/	Lic.No/Date: 1110028050 15.07.2014	Defer Date: 17.04.2015

Decision : NC noted that deficiency letter was issued to the firm on 18.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

Case No.:28/10/81-ALC2/2014	Party Name: ELKAY TELELINKS LTD.	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00285/AM15/	RLA File :05/23/040/00246/AM14/	Lic.No/Date: 0510389765 17.07.2014	Defer Date: 17.04.2015

Decision : NC noted that DIPP deficiency letter was issued to the firm on 4.12.2014 and reminder was issued on 18.12.2014. As no reply from the firm has been received from them, NC decided to send a final reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG license number and date (ii) CIF value of the license (iii) Whether this license was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG license holder intends to discharge the EO against the EPCG license. The case stands deferred to 17.04.2015.

Case No.:30/10/81-ALC2/2014	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00287/AM15/	RLA File :05/23/040/00159/AM15/	Lic.No/Date: 0510389858	Defer

(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.

Case No.:3/13/81-ALC2/2014	Party Name:KRISHNA MINING TOOLS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00419/AM15/	RLA File :02/24/040/00108/AM15/	Lic.No/Date:0210204884 29.08.2014	Defer Date:17.04.2015
79 Decision : NC noted that deficiency letter was issued to the firm on 19.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.			

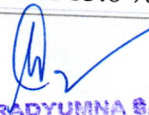
Case No.:2/13/81-ALC2/2014	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00418/AM15/	RLA File :02/24/040/00123/AM15/	Lic.No/Date:0210204981 15.09.2014	Defer Date:17.04.2015
80 Decision : NC noted that deficiency letter was issued to the firm on 19.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.			

Case No.:28/13/81-ALC2/2014	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00444/AM15/	RLA File :05/23/040/00255/AM15/	Lic.No/Date:0510391136 16.09.2014	
81 Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/36/2010-PC-II dated 01.01.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

82	Case No.:26/13/81-ALC2/2014 HQ File :01/81/050/00442/AM15/	Party Name: JAINSON CABLES INDIA PVT. LTD. RLA File :08/24/040/00002/AM15/	Meet No/Date: 16/81-ALC2/2014 13.01.2015 Lic.No/Date: 0810133370 17.09.2014	Status: Deferred Defer Date: 17.04.2015
Decision : NC noted that deficiency letter was issued to the firm on 19.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.				

83	Case No.:18/13/81-ALC2/2014 HQ File :01/81/050/00434/AM15/	Party Name: TECHNIP INDIA LTD RLA File :05/24/040/00274/AM15/	Meet No/Date: 16/81-ALC2/2014 13.01.2015 Lic.No/Date: 0510391221 18.09.2014	Status: Deferred Defer Date: 17.04.2015
Decision : NC noted that deficiency letter was issued to the firm on 19.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.				

84	Case No.:24/13/81-ALC2/2014 HQ File :01/81/050/00440/AM15/	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED RLA File :05/23/040/00259/AM15/	Meet No/Date: 16/81-ALC2/2014 13.01.2015 Lic.No/Date: 0510391192 18.09.2014	Approved
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/09/2015-TSW/84 dated 18/02/2015 as under:-				
- Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 133020 Kgs inclusive of 13.7 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20520 Kgs inclusive of 14 % wastage. - Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 51120 Kgs inclusive of 13.6 % wastage				


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RA may take suitable consequential action accordingly.

Case No.:15/13/81-ALC2/2014	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00431/AM15/	RLA File :34/24/040/00159/AM15/	Lic.No/Date:3410040575 24.09.2014	Defer Date:17.04.2015
85 Decision : NC noted that DIPP has furnished comments vide U.O. No. 12/9/2015-TSW/85 dated 18/02/2015. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.			

Case No.:16/13/81-ALC2/2014	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00432/AM15/	RLA File :07/24/040/00234/AM15/	Lic.No/Date:0710106746 24.09.2014	Defer Date:17.04.2015
86 Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(11)/2015/TSW(B)/45dated 21.01.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.			

Case No.:17/13/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
87 HQ File :01/81/050/00433/AM15/	RLA File :07/24/040/00220/AM15/	Lic.No/Date:0710106744 24.09.2014	Defer Date:17.04.2015
Decision : NC noted that deficiency letter was issued to the firm on 19.12.2014 by DIT. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite			

reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.

88	Case No.:8/13/81-ALC2/2014	Party Name: FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date: 16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00424/AM15/	RLA File :05/23/040/00273/AM15/	Lic.No/Date:0510391350 25.09.2014	Defer Date:17.04.2015

Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 17.04.2015.

89	Case No.:10/13/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00426/AM15/	RLA File :05/23/040/00284/AM15/	Lic.No/Date:0510391348 25.09.2014	Defer Date:17.04.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/89 dated 18.02.2015 as under:-

1. Net weight of cables (per KM) as per Annexure-B does not tally with the actual weighs (Per Km) of cables given in Annexure-C and the same may be clarified and corrected.
2. Total requirement of each raw material, export product wise, in a tabular form for the quantities of export items as per Advance authorization.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.

90	Case No.:5/13/81-ALC2/2014	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00421/AM15/	RLA File :10/24/040/00058/AM15/	Lic.No/Date:1010058810 26.09.2014	Defer Date:17.04.2015

Decision : NC observed that the case was under examination of DIT. NC noted that DIT vide letter

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सांख्यिक विभाग/Deptt. of Commerce
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Sukhdev Bhawan, New Delhi

No.17(39)/2014-IPHW dated 23.12.2014 has informed that the case does not pertain to them. NC decided to transfer the case to MSME for examination and comments. The case stands deferred to 17.04.2015.

Case No.:6/13/81-ALC2/2014	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Approved
HQ File :01/81/050/00422/AM15/	RLA File :05/23/040/00280/AM15/	Lic.No/Date:0510391359 26.09.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/91 dated 18.02.2015 as under:-			
91	1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 133020 Kgs inclusive of 13.7 % wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20520 Kgs inclusive of 14 % wastage. 3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 51120 Kgs inclusive of 13.6 % wastage.		
RA may take suitable consequential action accordingly.			

Case No.:7/13/81-ALC2/2014	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00423/AM15/	RLA File :05/23/040/00287/AM15/	Lic.No/Date:0510391364 26.09.2014	Defer Date:17.04.2015
92	Decision : NC noted that deficiency letter was issued to the firm on 06.01.2015 by DEIT. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.		

Case No.:11/13/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
93	HQ File :01/81/050/00427/AM15/	RLA File :05/23/040/00263/AM15/	Lic.No/Date:0510391365 26.09.2014
	Decision : NC noted that deficiency letter was issued to the firm on 19.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The		

Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.

94	Case No.:27/13/81-ALC2/2014	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00443/AM15/	RLA File :32/24/040/00013/AM15/	Lic.No/Date:3210077257 26.09.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 17.04.2015.				

95	Case No.:40/13/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00456/AM15/	RLA File :08/24/040/00244/AM15/	Lic.No/Date:0810133502 07.10.2014	Defer Date:17.04.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/09/2015-TSW/95 dated 18/02/2015 as under:-				
1. Difference in export item & import item supported by manufacturing operations involved 2. Detailed calculations for the quantity of import item, supported by wastages claimed at each stage of manufacture.				
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.				

96	Case No.:14/13/81-ALC2/2014	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
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प्रदीप साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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HQ File :01/81/050/00430/AM15/	RLA File :05/23/040/00286/AM15/	Lic.No/Date:0510391480 08.10.2014	
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Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/96 dated 18/2/2015 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 63043.2 Kgs inclusive of 13.7 % wastage.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 27007.2 Kgs inclusive of 13.6 % wastage

RA may take suitable consequential action accordingly

Case No.:38/13/81-ALC2/2014	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00454/AM15/	RLA File :05/24/040/00295/AM15/	Lic.No/Date:0510391541 10.10.2014	Defer Date:17.04.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(166)/2014/TSW(B)/247 dated 11.12.2014 (copy enclosed).

- 97 The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.

Case No.:12/13/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
HQ File :01/81/050/00428/AM15/	RLA File :05/23/040/00300/AM15/	Lic.No/Date:0510391610 16.10.2014	Defer Date:17.04.2015

- 98 **Decision :** NC noted that deficiency letter was issued to the firm on 19.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.04.2015.

प्रद्युम्न साहू/PRADYUMNA SAHU
Foreign Trade Development Officer
विदेशी व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापारिक विभाग/Deptt. of Commerce
सहयोग भवन, नई दिल्ली
B-20/20, New Delhi

99	Case No.:37/13/81-ALC2/2014	Party Name:ARFIN INDIA LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
	HQ File :01/81/050/00453/AM15/	RLA File :08/24/040/00285/AM15/	Lic.No/Date:0810133658 21.10.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/99 dated 18/02/2015 as under:- Quantity of import item at may be allowed as 636 MT as 1.06 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly				

100	Case No.:7/16/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00532/AM15/	RLA File :07/24/040/00259/AM15/	Lic.No/Date:0710106893 28.10.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at C&PC with effect from 13.01.2015. The case stand deferred to 17.04.2015.				

101	Case No.:10/16/81-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2014 13.01.2015	Status: Deferred
	HQ File :01/81/050/00535/AM15/	RLA File :11/24/040/00008/AM15/	Lic.No/Date:1110028105 05.11.2014	Defer Date:17.04.2015
Decision : NC observed that the case is under examination at DHI with effect from 13.01.2015. The case stand deferred to 17.04.2015.				

102	Case No.:1/13/81-ALC2/2014	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:16/81-ALC2/2014 13.01.2015	Approved
	HQ File :01/81/050/00417/AM15/	RLA File :13/24/040/00026/AM15/	Lic.No/Date:1310047690 10.11.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/102 dated 18/02/2015 as under:- Taking clue from SION C-1579, quantities of import items at SI No. 1 & 2 may be allowed as applied for i.e. 47277 Kgs. & 38522 Kgs respectively as 1.03 Kgs./Kg. content in the export item. RA may take suitable consequential action accordingly				

103	Case No.:1/16/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2014	Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
 निदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 निदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		13.01.2015	
HQ File :01/81/050/00526/AM15/	RLA File :31/83/040/00181/AM15/	Lic.No/Date:3110065047 12.11.2014	Defer Date:17.04.2015
Decision : DHI vide U.O. No. 3(10)/2015/TSW(B)/42 dated 21.01.2015 has provided comments. However, the Committee noted that firm is importing CRGO electrical Steel in coils. NC decided to check from firm whether the import item CRGO Electrical Steel in coils is in primary form or secondary form.			
The case stand deferred to 17.04.2015.			

	Case No.:2/16/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:16/81- ALC2/2014 13.01.2015	Deferred
	HQ File :01/81/050/00527/AM15/	RLA File :31/83/040/00180/AM15/	Lic.No/Date:3110065048 12.11.2014	Defer Date:17.04.2015
104	Decision : DHI vide U.O. No. 3(3)/2015/TSW(B)/16 dated 09.01.2015 has provided comments. However, the Committee noted that firm is importing CRGO electrical Steel in coils. NC decided to check from firm whether the import item CRGO Electrical Steel in coils is in primary form or secondary form.			
	The case stand deferred to 17.04.2015.			

	Case No.:3/16/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:16/81- ALC2/2014 13.01.2015	Deferred
	HQ File :01/81/050/00528/AM15/	RLA File :31/83/040/00179/AM15/	Lic.No/Date:3110065049 12.11.2014	Defer Date:17.04.2015
105	Decision : DHI vide U.O. No. 3(12)/2015/TSW(B)/43 dated 21.01.2015 has provided comments. However, the Committee noted that firm is importing CRGO electrical Steel in coils. NC decided to check from firm whether the import item CRGO Electrical Steel in coils is in primary form or secondary form.			
	The case stand deferred to 17.04.2015.			

	Case No.:4/16/81-ALC2/2014	Party Name:QUALITY POWER ELECTRICAL EQUIPMENTS PVT.LTD	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
106	HQ File :01/81/050/00529/AM15/	RLA File :31/83/040/00165/AM15/	Lic.No/Date:3110065052 12.11.2014	Defer Date:17.04.2015
	Decision : NC noted that the case was earlier referred to DIPP. NC observed that the case pertains to DHI. NC decided to send the application to DHI. The case stand deferred to 17.04.2015.			

107	Case No.:5/16/81-ALC2/2014	Party Name:ROLLWELL FORGE PVT. LTD.	Meet No/Date:16/81- ALC2/2014 13.01.2015	Status: Deferred
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Offline Agenda M. No. 16/81 dated 13.01.2015

Sl. No. 171

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 16/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 13.01.2015	Request for amendment in ad-hoc norms in respect of Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision: NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 01.12.2014 and final reminder dated 19.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

Sl. No. 172

Case No. AR-98	M/s Dynatech Furnaces Pvt. Ltd.
Meeting No. 16/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 13.01.2015	Request for amendment in ad-hoc norms in respect of Advance Licence No. 0310526069 dated 26.06.2009.
	RLA F. No. 03/94/040/00171/AM10

Decision: NC noted that the firm was issued D/L on 21.08.2014 seeking information as per written comments of DHI vide U.O. No. 3(135)/2009/TSW(B) dated 24.06.2014 followed by reminders through e-mail dated 01.12.2014 and 03.12.2014. NC noted that the firm vide letter No.ALD/955/952/DGFT dated 2.1.2015 has furnished information against AA No. 0310524162 dated 15.06.2009 instead of the subject authorization. Since the firm did not furnish the requisite information to D/L dated 21.08.2014, the NC decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

Sl. No. 173

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 16/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 13.01.2015	Request for fixation of wastage norms by 100% EOU unit.

Decision: NC noted that firm has not replied to D/L dated 01.07.2014, reminder dated 19.08.2014 and final reminder dated 19.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

Sl. No. 174

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 16/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 13.01.2015	Request for fixation of SION of 100% EOU unit.

Decision: NC observed that the case is under examination at MSME & C&PC. The case stand deferred to 17.04.2015.

Sl. No. 175

Case No. AR 04	M/s Kalpana International
Meeting No. 16/81	F. No. 01/81/50/484/AM10/DES-II
Dated:- 13.01.2015	Request for amendment in IO norms in respect of Advance authorization No. 0610016468 dated 28.10.2009.
	RLA F. No. 06/24/40/27/AM10/

Decision: RA Kanpur vide letter No. 06/24/40/27/AM10 dated 16.12.2014 has informed as under:

“The firm had imported un-furbished/unfinished Round Iron Chandelier, Gothic Rectangular Chandelier and Single Sconce and exported these very items after finishing and re-furbishing. The buyer had supplied these items free of cost in accordance with provisions of para 4.6 of HBP, Vol. I. The import and export of these items was effected on Net to Net basis and as unfinished/un-furbished items were converted into finished items the description of imported and subsequent export items was same.”

NC decided to examine the case on file.

Sl. No. 176

Case No. AR 27	M/s Phoenix Foils (P) Ltd.
Meeting No. 16/81	F. No. 01/81/50/255/AM13/DES-II
Dated:- 13.01.2015	Request for amendment in IO norms in respect of Advance authorization No. 0310701259 dated 09.07.2012.
	RLA F. No. 03/95/040/238/AM13/

Decision: NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 02(8)/2014-TW-Vol.II dated 9/1/2015 as under:-

The following quantity of import inclusive 3% wastage may be allowed against the export:

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
खद्योग भवन, नई दिल्ली
Pradyumna Sahu, New Delhi

Sl.No.	Item of export	Quantity	Item of Import	Quantity
1.	Cold rolled stainless steel coils/strips of width 60 MM to 60.5 mm of Thickness 0.19 MM of Grade 304L	61581.00Kg	Cold rolled stainless steel coils of thickness more than 0.19 mm of width 100-1500 mm of Grade 304L	63428.43 Kg

RA may take suitable consequential action accordingly.

Sl. No. 177

Case No. AR 04	M/s Phoenix Foils (P) Ltd.
Meeting No. 16/81	F. No. 01/81/50/209/AM14/DES-II
Dated:- 13.01.2015	Request for amendment in IO norms in respect of Advance authorization No. 0310734470 dated 15.05.2013.
	RLA F. No. 03/95/040/859/AM13/

Decision: NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 02(8)/2014-TW-Vol.II dated 18/02/2015 as under:-

The following quantity of import inclusive may be allowed against the export:

Sl.No.	Item of export	Quantity	Item of Import	Quantity
1.	Cold rolled stainless steel coils/strips of width 60 MM to 240 mm of Thickness 0.10 mm to 0.20 mm of Grade 316/316L	291754.36 Kg	Cold rolled stainless steel coils of thickness more than 0.20 mm of width 300-1600 mm of Grade 316/316L	300507 Kg

RA may take suitable consequential action accordingly.

Sl. No. 178

Case No. AR 29	M/s. Radiant Interconnect Solutions India Pvt. Ltd.
Meeting No. 16/81	F. No. 01/81/50/198/AM15/DES-II
Dated:- 13.01.2015	Request for amendment of Norms in respect of Advance Authorisation No. 0910059982 dated 02.05.2014.
	RLA F. No.09/24/040/59/AM15/

प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/29-A/R dated 18/2/2015 as under:-

Keeping in view the nature of import items and manufacturing activities involved thereon quantities of import items at Sl. No. 3(65 POS Nanonics Connector Kits) & Sl. No. 4 (Contacts) may be allowed as 255 Nos. & 16575 Nos. respectively inclusive of 2 % wastage.

RA may take suitable consequential action accordingly.

Sl. No. 179

Case No. AR 52	M/s. Mileen Engineers
Meeting No. 16/81	F. No. 01/81/50/292/AM14/DES-II
Dated:- 13.01.2015	Request for ratification of ad-hoc Norms in respect of Advance Authorisation No. 0310745599 dated 16.08.2013.
	RLA F. No.03/95/040/397/AM14/

Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(75)/2013-TSW(B)/72 dated 5/2/2015 as under:-

1. Description of export product may be modified as Porcelain Bushing Metal part assembly for transformer.
2. Import items at Sl. No. 1 & 2 may be allowed @ 1.02 kg/kg content in the export product.

RA may take suitable consequential action accordingly.

Sl. No. 180

Case No. AR 53	M/s. Steamline Industries Limited
Meeting No. 16/81	F. No. 01/81/50/170/AM14/DES-II
Dated:- 13.01.2015	Request for amendment of Norms in respect of Advance Authorisation No. 0810122253 dated 27.06.2013.
	RLA F. No.08/24/040/109/AM14/

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/53-A/R dated 18/2/2015 as under:-

Advance Authorisation may be ratified as under on repeat basis :

1. Following may be suffixed with the description of export product:
" OD 13mm & less ,

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
सहयोग भवन, नई दिल्ली
Mazda Bhawan, New Delhi

OD 32 mm & less ,

OD 40 mm & less"

2. Description and quantity of import item at Sl. No. 1 may be modified as under:
"Relevant Seamless Stainless Steel Tubes/Pipes (Hot Finished) Grade TP 316L

Size OD 13.72 mm & above ,

Size OD 33.4 mm & above ,

Size OD 42 mm & above "

3. Quantities of import item at Sl. No. 1 may be allowed as under as claimed by the firm after taking clue from SION C-831:

Export item	Quantity	Import item	Quantity
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 316L OD 13 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP 316L OD 13.72 mm & above	1.14 MT
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 316L OD 32 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP 316L OD 33.40 mm & above	1.18 MT
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 316L OD 40 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP 316L OD 42 mm & above	1.18 MT

4. Quantities of import items from Sl. No. 2 to 7 put together may be allowed upto 2 % of FOB value of exports after taking clue from SION C-831.

RA may take suitable consequential action accordingly.

Sl. No. 181

Case No. AR 54	M/s. Steamline Industries Limited
Meeting No. 16/81	F. No. 01/81/50/168/AM14/DES-II
Dated:- 13.01.2015	Request for amendment of Norms in respect of Advance Authorisation No. 0810122254 dated 27.06.2013.
	RLA F. No.08/24/040/108/AM14/

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/54-A/R dated 18/2/2015 as under:-

Advance Authorisation may be ratified as under on repeat basis :

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3. Quantities of import item at Sl. No. 1 may be allowed as under as claimed by the firm after taking clue from SION C-831:

4. Quantities of import items from Sl. No. 2 to 7 put together may be allowed upto 2 % of FOB value of exports after taking clue from SION C-831.

Sl. No. 182

Decision: NC observed that the case is under examination at DIPP. The case stand deferred to 17.04.2015.

Sl. No. 183

Case No. AR 56	M/s. Voith Hydro Pvt. Limited
Meeting No. 16/81	F. No. 01/81/50/427/AM13/DES-II
Dated:- 13.01.2015	Request for amendment of Norms in respect of Advance Authorisation No. 0510340125 dated 05.12.2012.
	RLA F. No.05/24/040/334/AM13/

Decision: NC observed that the case is under examination at DHI with effect from 1.1.2015. The case stand deferred to 17.04.2015.

Sl. No. 184

Case No. AR	M/s. Punj Lloyd Limited
Meeting No. 16/81	F. No. 01/81/50/449/AM13/DES-II
Dated:- 13.01.2015	Request for amendment of Norms in respect of Advance Authorisation No. 0310718100 dated 24.12.2012
	RLA F. No.03/95/040/712/AM13/

Decision: NC observed that the case is under examination at DIPP. The case stand deferred to 17.04.2015.

Date:18.02.2015
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

U.S. DEPARTMENT OF COMMERCE
BUREAU OF ECONOMIC ANALYSIS
WASHINGTON, D. C. 20540
OFFICE OF THE DIRECTOR
ECONOMIC ANALYSIS
WASHINGTON, D. C. 20540

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13.11.15 ✓

F. No. 46011/84/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 23rd December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Laxmi Electronics Moulds and Precision Engg. Pvt. Ltd. for the import of raw material against the export of Plastic Moulded Components (Antenna Frame / Lid). (Advance Authorization No.0710087464 dated 03.04.2012).

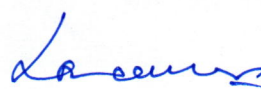
The undersigned is directed to refer to DGFT U.O. No.01/81/50/261/AM15/DES-2/97 dated 29.10.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Plastic Moulded Components (Antenna Frame / Lid)	1 kg

Raw-material recommended for Import	Quantity
Relevant Polycarbonate Resin (Cycoloy C 1200 HF, Black 76701)	1.05 kg/kg content in the export product

This issues with the approval of competent authority.

*In Mo 1106-DES-II
23.12.14*


(Dharam Vir)
Section Officer
Tele:- 2338 2575

Shri. Hardan Das,
FTDO, O/o, DGFT, (DES-II)
Udyog Bhawan,
New Delhi-110011

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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/08/2014 - Case No. 12/10/81 (M/s Ratnamani Metals & Tubes Limited) (Advance Authorization No. 0810115143 dated 14.09.2012)

Advance Authorization may be ratified as under :

1. Net Weight of export item may be modified as 1066.65 MT containing 1024.6 MT of Carbon Steel.
2. Words " of relevant grade and thickness 7.1 mm" may be suffixed with the description of Import item at Sl. No. 1 and its quantity may be allowed as 1075.83 MT as 1.05 Kgs./Kg. content in the export product.
3. Quantity of import item at Sl. No. 2 may be allowed as 2246.2 Kgs. taking clue from SION C-1289.
4. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 4586.71 Kgs. & 40185.64 Kgs respectively taking clue from SION C-1289 .
5. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for being less than 0.04 % of FOB value of exports.

Norms committee may take a view


15/10/14

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/221/2014-TSW/06 dated 15 /10/2014

By No 877-DIES-D
15-10-14

07
13-01-15

F. No. 46011/22/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 27th August, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Plast Tech Engineering for the import of raw material against the export of Earth Pin – Part of charger. (Advance Authorization No. 0410142867 dated 28.01.2013).

The undersigned is directed to refer to DGFT U.O. No. 01/81/050/0004/AM14/DES-II/19 dated 02.04.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Earth Pin – Part of charger (Made of Nylon – 66 Resin)	1 Kg

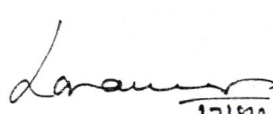
Raw-material recommended for Import	Quantity
Durethan DP AKV30FN 00 901510 (30% Glass Fibre reinforced Nylon – 66 Resin)	1.05 Kg / kg content in the export product

This issues with the approval of competent authority.

By No 752-DES-II
28-8-14

✓
Shri. Haradhan Das,
FTDO, O/o, DGFT, (DES-II)
Udyog Bhawan,
New Delhi-110001

/


(Dharam Vir) 27/8/14
Section Officer
Tele:- 2338 2575

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Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(141)/2014-ME

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0510349421 dated 18.03.13 in respect of M/s DAAC International Pvt. Ltd.

The norms may be fixed as follows:-

- Import may be allowed as applied inclusive of wastage.

21. Sodhi
18/2/15

This issues with the approval of Director (ME) for taking view by NC.

Sodhi
23/9/14

K.S.Sodhi
AD-(ME)

By No 840-DESD
25-9-14

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(141) 2014-ME dated 23.09.2014

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Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/08/2014 - Case No. 12/5/81 (M/s G. K. Enterprises Pvt. Limited) (Advance Authorization No. 0510352246 dated 25.04.2013)

Advance Authorisation may be ratified as under:

1. Words "containing 4600 Kgs. of copper wire, 1500 Kgs. Fluoropolymers ECTFE/ETFE, 6000 Kgs. of XLPE compound, 50000 Sq. Mtrs. of Fibreglass mesh & 600000 meters of Self Adhesive tape" may be suffixed with the description of export item.
2. Net weight of export items may be specified as 30 MT.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.01 kgs./Kg. content in the export items.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.05 kgs./Kg. content in the export items.
5. Quantity of import item at Sl. No. 4 may be allowed as 1.05 Sq. Mtrs./ Sq. mtr. content in the export items.
6. Quantity of import item at Sl. No. 5 may be allowed as 1.02 Mtrs./ mtr. content in the export items.

Norms committee may take a view


15/10/14

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/221/2014-TSW/19 dated 15/10/2014

Bu No 882 DES-II
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Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 13/01/2015 - Case No. 17/10/81 (M/s Essar Ferro Alloys Company)
(Advance Authorization No.0510353099 dated 03.05.2013)

Advance authorization may be ratified as under:

1. Size of cables , their quantities and net export weight may be specified as under:

Size	Qty. in Kms.	Net Export Weight (Kgs.)
4 C X 2.5 mm ²	1.6	914
4 C X 10 mm ²	2.4	2364
4 C X 16 mm ²	2.0	2432
4 C X 25 mm ²	6.0	8937
4 C X 35 mm ²	2.0	3919
4 C X 50 mm ²	3.0	8337
4 C X 70 mm ²	6.5	22909
4 C X 95 mm ²	5.0	22616
4 C X 120 mm ²	2.0	12110
4 C X 150 mm ²	2.5	17652
TOTAL	33	102190

2. Quantity of import item at Sl. No 1 viz. Copper Ingots/Copper Wire Rod may be allowed as 52117 Kgs. taking clue from Engineering Table 5.
3. Quantity of import item at Sl. No 2 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No 3 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products.

Norms committee may take a view

18/2

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/9/2015-TSW/15 dated 18/02/2015

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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 13/01/2015- Case No. 10/10/81 (M/s. Techno Track Engineers) (Advance Authorization No. 3110059114 dated 27.06.2013)

Advance Authorization may be ratified as under :

1. Net weight of export products at Sl. No.1 & 2 may be specified as 37.549 MT & 16.702 MT respectively.
2. Quantity of import item may be allowed as 561.16 Mtrs. (75.738 MT after taking 20% recovery from scrap) inclusive of 2% wastage.

Norms committee may take a view

✓ 18/2/15

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/9/2015-TSW/17 dated 18/02/2015

On NO 1353-DEPT
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13-01-2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

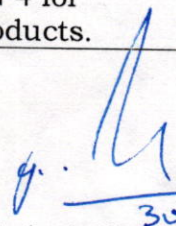
Subject : Application of M/s ABB Ltd. for ratification of norm of AA No. 0710096994 dated 23.07.2013.

Reference : DGFT ID Note No.01/81/50/273/AM15/DES-II/175 dated 05.12.2014.

Reference above, the application and subsequent reply submitted by the firm vide their letter dated 26.11.2014 has been examined and based on information made available therein the proposal is recommended as under:

Export Product	Net wt./unit of EP	Import Items	Quantity recommended/unit of EP
500 MVA I-Ph. Auto Transformer with On Load Tap Changer	300100 kg.	1. CRGO Transformer Laminations.	103793 kg. with nil wastage considering laminations as components.
		5. Copper Winding Wire.	11200 kg. with 1% wastage.
		6. Copper Wire Rod	20248 kg. with 1% wastage.
		4.-59. Components	Net to net basis as per condition of GN 4 for engineering products.

This issue with the approval of JS(RKS).


(Gajraj Singh)

Sr. Development Officer

(59)
FTDO, DES-II, DGFT.

DHI UO No. 3(130)/ABB/TRASF./2014-TSW(B)/ dated 30.01.2015

Dn No 1287-DES#
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Sh. RKS

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Alstom India Ltd. for ratification of norms of AA No.0310745498 dated 16.08.2013.

Reference : DGFT ID Note No.01/81/50/280/AM14/DES-II/63 dated 03.06.2014.

Reference above, the application and subsequent reply submitted by the firm vide their letter dated 24.05.2014 has been examined and based on information made available therein, the proposal is recommended as per following modification:

Export Product	Net wt./set of EP	Import items	Quantity recommended /set of EP
Stator core laminations for 417 MW Hydro generator	283109 kg.	i. Electrical Steel Coil (Varnished). ii. Electrical steel coil (Unvarnished) iii. I duct spacer. iv. Thinner SPEZ8	219130 kg. with 10% wastage. 2993 kg. with 10% wastage. 2688 kg. with nil wastage. 190 kg. with 5% wastage.

This issue with the approval of AS(S).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(80)/2013/TSW(B)/

dated 08.07.2014.

Dy No 619-DES-II
25-7-14

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 72/15/81 (M/s. Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310746331 dated 22.08.2013)**

Advance Authorisation may be ratified as under:

1. Net Weight of cables at export item Sl. No. 1 to 9 may be specified as 1.47 MT, 0.245 MT, 13.39 MT, 5.111 MT, 2.608 MT, 4.77 MT, 6.001 MT, 7.214 MT & 3.639 MT respectively
2. Sizes of cables at export products at Sl. No. 1 to 9 may be specified as under:

Export item No.	Sizes of cables	
1	1	4 Core x 1.5 Sq. mm
	2	3 Core x 2.5 Sq. mm
	3	2 Core x 6 Sq. mm
	4	2 Core x 35 Sq. mm
2	1	2 Core x 6 Sq. mm
3	1	2 Core x 4 Sq. mm
	2	4 Core x 2.5 Sq. mm
	3	4 Core x 4 Sq. mm
	4	10 Core x 2.5 Sq. mm
	5	14 Core x 2.5 Sq. mm
	6	19 Core x 2.5 Sq. mm
	7	3 Core x 2.5 Sq. mm
4	1	10 Pair x 0.75 Sq. mm
5	1	10 Pair x 0.75 Sq. mm
6	1	10 Pair x 1.5 Sq. mm
7	1	10 Pair x 1.5 Sq. mm
8	1	10 Pair x 0.75 Sq. mm
9	1	10 Pair x 1.5 Sq. mm

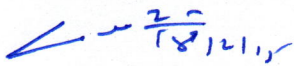
3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:
 - (i) For export products at Sl. No. 1(1) & 3(4) to 3(7) as per Engineering Table. 4.
 - (ii) For export products at Sl. No. 1(2) to 1(4), 2(1) & 3(1) to 3(3) as per Engineering Table. 5.
 - (iii) For export products at Sl. No. 4 to 9 , as 1.01 Kgs./Kg. content in the Export products.
4. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 7.
5. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4, 6 , 8 & 9 .
6. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4, 6 , 8 & 9.
7. Quantity of import item at Sl. No. 5 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1, 2, 3, 5 & 7.

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8. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 2 to 9.
9. Quantity of import item at Sl. No.7 i.e. Glass Mica Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./ Sq.mtrs. content in the Export products at Sl. No. 1 & 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/23 dated 18/02/2015

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**Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION**

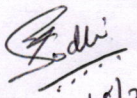
30(117)-A/14-ME

Subject: Advance authorization no 3110060344 dtd 19.09.13 of M/s Sai link India Pvt. Ltd.

The norms may be fixed as follows:-

- Sno 1 of import item may be allowed as 26.25 kg.
- Sno 2, 3, 4 and 9 may be allowed on net to net basis with NIL wastage and accountability clause.
- Sno 6 may be allowed as applied.
- Sno 5 may be allowed to the extent of 1.01 feet/foot length of tube required to produce one unit of export product.
- S.No. 7 and 8 may be allowed upto 2% of FOB value.

This issues with the approval of Director (ME) for taking view by NC.


(18/2/15)
(KSSodhi)
Asstt Dir(ME)

Sh Pradyuman Sahoo, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(117)-A/2014-ME dated 18.02.15

Obj No 1378-DESH
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**Department of Industrial Policy & Promotion
(TSW)**

MC Meeting dated 20/05/2014 - Case No. 45/19/81 (M/s Jindal SAW Limited) (Advance Authorization No.0510366234 dated 19.09.2013)

Advance Authorization may be ratified as under:

1. Quantity of export product at Sl. No. 1 may be corrected as 4402.65 MT (20306 Meters).
2. Description of export product at Sl. No. 2 may be corrected as "HSS Coated bends (coating thickness 2.50 mm)"
3. Words "containing 14828.9 Kgs. of Monel Sheaths" may be suffixed with the description of export item at Sl. No. 3.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No.1, 2 & 13.
5. UOM of import item at Sl. No. 1 may be corrected as "MT"
6. Taking clue from SION at Sl. No. C-593, total quantity of import items at Sl. No. 1 & 2 put together may be allowed 4622.787 MT as 1.05 MT/MT content in the export product at Sl. No. 1.
7. Quantities of import items at Sl. No. 3, 4, 5 & 6 may be allowed as applied for i.e. 18.183 MT, 22.013 MT, 3.522 MT & 4402 Nos. respectively as per SION C-593.
8. Quantity of import item at Sl. No. 7 may be allowed as 42 Nos. on net to net basis as claimed by the firm.
9. Total quantities of import items at Sl. No. 8 to 12 put together may be allowed within 2 % of FOB value of export item at Sl. No. 2.
10. Quantity of import item at Sl. No. 13 may be allowed as 14828.9 Kgs. on net to net basis as claimed by the firm.
11. Total quantity of import items at Sl. No. 14 & 15 put together may be allowed as 1937 Nos. on net to net basis with accountability clause.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/76/2014-TSW/33 dated

18/06/2014
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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 6/19/81 (M/s. Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310751169 dated 25.09.2013)**

Advance Authorisation may be ratified as under:

1. Net Weight of cables at export item Sl. No. 1 to 9 may be specified as 71.165 MT, 125.511 MT, 23.45 MT, 1.99 MT, 33.382 MT, 12.333 MT, 30.859 MT, 15.528 MT, & 1.99 MT respectively
2. Sizes of cables at export products at Sl. No. 1 to 9 may be specified as under:

Export item No.	Sizes of cables	
1	1	3.5 Core x 150 Sq. mm
	2	3.5 Core x 185 Sq. mm
	3	3.5 Core x 240 Sq. mm
	4	3.5 Core x 120 Sq. mm
	5	3.5 Core x 70 Sq. mm
	6	3.5 Core x 50 Sq. mm
2	1	10 P x 0.5 Sq. mm
	2	20 P x 0.5 Sq. mm
	3	10 T x 2.5 Sq. mm
	4	20 T x 2.5 Sq. mm
	5	2 P x 1 Sq. mm
	6	21 P x 2.5 Sq. mm
3	1	3 Core x 95 Sq. mm
4	1	1 Core x 240 Sq. mm
	2	1 Core x 50 Sq. mm
5	1	2 x 2.5 + 2.5 Sq. mm
	2	2 x 4 + 4 Sq. mm
	3	2 x 6 + 6 Sq. mm
	4	2 x 10 + 10 Sq. mm
	5	3 x 2.5 + 2.5 Sq. mm
	6	3 x 4 + 4 Sq. mm
	7	3 x 10 + 10 Sq. mm
	8	3 x 16 + 16 Sq. mm
	9	3 x 35 + 25 Sq. mm
	10	2 x 50 + 1x25 Sq. mm
	11	3 x 120 + 70 Sq. mm
	12	2 x 150 + 1x95 + 1x95 Sq. mm
	13	3 x 70 Sq. mm + 1x35 + 1x35 Sq. mm
	14	3 x 25 + 25 Sq. mm
6	1	1 Core x 240 Sq. mm
	2	1 Core x 630 Sq. mm
7	1	1 Pair x 1.5 Sq. mm
	2	20 Pair x 1.5 Sq. mm
	3	12 Pair x 1.5 Sq. mm
	4	5 Pair x 1.5 Sq. mm
	5	1 T x 1.5 Sq. mm
8	1	2 Core x 2.5 Sq. mm

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	2	10 Core x 2.5 Sq. mm
	3	20 Core x 2.5 Sq. mm
	4	40 Core x 2.5 Sq. mm
9	1	3 Core x 2.5 Sq. mm
	2	10 Core x 2.5 Sq. mm

3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:
 - (i) For export products at Sl. No. 1, 4, 6(1) & 9(1) as per Engineering Table. 5.
 - (ii) For export products at Sl. No. 2, 5, 6(2), 7, 8(3) & 8(4), as 1.01 Kgs./Kg. content in the Export products.
 - (iii) For export products at Sl. No. 8(1), 8(2) & 9(2) as per Engineering Table. 4.
4. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3 & 5 to 9.
5. Quantity of import item at Sl. No. 3 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 3 .
6. Quantity of import item at Sl. No. 4 i.e. Copper Tape may be allowed as 1.01 Kgs./kg content in the Export products at Sl. No. 3 .
7. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1 to 3 & 7 to 9.
8. Quantity of import item at Sl. No. 6 i.e. Aluminium Ingot may be allowed as under:
 - (i) For export product at Sl. No. 3 as per Engineering Table. 5.
 - (ii) For export products at Sl. No. 6, as 1.01 Kgs./Kg. content in the Export products.
9. Quantity of import item at Sl. No. 7 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 6.
10. Quantity of import item at Sl.No. 8 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 6.
11. Quantity of import item at Sl. No.9 i.e. Glass Mica Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./ Sq.mtrs. content in the Export products at Sl. No. 7 & 9.
12. Quantity of import item at Sl. No. 10 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 7, 8 & 9.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/26 dated 18/02/2015

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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/07/2014 - Case No. 38/19/81 (M/s. Ratnamani Metals & Tubes Limited) (Advance Authorization No. 0810125074 dated 25.09.2013)

Advance Authorization may be ratified as under :

1. Words " OD 457.2 MM and Wall thickness 6.35 mm & 11.13 mm, FBE Coating thickness: 0.375 MM & ARO Coating Thickness: 0.475 MM" may be suffixed with the description of export products at Sl. No. 1.
2. Words "OD 457.2 MM and Wall thickness 6.35 mm & 11.13 mm , 3LPE Coating thickness: 3.9 MM" may be suffixed with the description of export products at Sl. No. 2.
3. Quantity of export product at Sl. No. 1 may also be specified as 86496.37 Sq. meters.
4. Quantity of export product at Sl. No. 2 may also be specified as 15713.55 Sq. meters.
5. Export products at Sl. No. 1 & 2 to contain 4327.592 MT & 1321.22 MT of Carbon Steel respectively.
6. Words " of relevant grade & thickness" may be suffixed with the description of Import item at Sl. No. 1 and its quantity may be allowed as 4543.97 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 1.
7. Quantities of import items at Sl. No. 2 & 3 may be allowed as 47392 Kgs. & 65800 Kgs. respectively.
8. Quantities of import items at Sl. No. 4 & 5 may be allowed as applied for.
9. Words " of relevant grade & thickness" may be suffixed with the description of Import item at Sl. No. 6 and its quantity may be allowed as 1387.281 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 2.
10. Quantities of import items at Sl. No. 7 & 8 may be allowed as 1869.4 Kgs. & 4101.2 Kgs. respectively taking clue from SION C-1292.
11. Quantity of import item at Sl. No. 9 may be allowed as applied for i.e. 62856 Kgs. taking clue from SION C-1292.
12. Quantities of import items at Sl. No. 10 & 11 may be allowed as applied for.
13. Words " of relevant grade & thickness" may be suffixed with the description of Import items at Sl. No. 12, 13 & 14.
14. Taking clue from SION C-593, quantities of import items at Sl. No 12, 13 & 14 may be allowed as under:
 - (i) Quantity of import item at Sl. No. 12 may be allowed as 71.673 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 3.

Dr. NO 584-DES II
23.7.14

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Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/08/2014 - Case No. 42/19/81 (M/s. Jindal SAW Limited)
(Advance Authorization No. 0510366962 dated 26.09.2013)

Advance Authorization may be ratified as under:

1. Coating Area of pipes at export product Sl.No. 2 may be specified as "50225 Sq. Meters" in addition to its length of 61566.2 Meters.
2. Following may be suffixed with the description of export item at Sl. No. 2:
" 3LPP coated pipes of 2.5 mm thickness- 14404 Sq. Meters,
3LPP coated pipes of 3.0 mm thickness- 19314 Sq. Meters,
3LPP coated pipes of 3.5 mm thickness- 16507 Sq. Meters,
CWC Weight: 9982 MT"
3. Words " containing 13853 Kgs. of Monel Sheaths" may be suffixed with the description of export item at Sl. No. 3.
4. Words " of relevant grade and thickness" may be added with the description of import item at Sl. No. 1.
5. Quantities of import items at Sl. No. 1 to 5 may be allowed as per SION C-593 for export product at Sl. No. 1.
6. Total quantities of import items at Sl. No. 6, 10, 11 & 14 to 18 put together may be allowed within 2 % of FOB value of export item at Sl. No. 2.
7. Quantity of import item at Sl. No. 7 viz. Epoxy Powder may be allowed as 5.976 MT taking clue from SION C-1291.
8. Quantity of import item at Sl. No. 8 viz. Adhesive may be allowed as 13.109 MT taking clue from SION C-1291.
9. Quantity of import item at Sl. No. 9 viz. Polypropylene(PP) may be allowed as applied for i.e. 159.72 MT taking clue from SIONS C-1290 & C-1291.
10. Quantities of import items at Sl. No. 10 & 11 may be allowed as 9 MT and 19 MT respectively.
11. Size of Wiremesh Roll (import item at Sl. No. 12) may be specified as "180 Meters x 7.5 inches" and quantity of this import item may be allowed as 3082 Rolls (132526 Kgs.).
12. Quantity of import item at Sl. No. 13 viz. Cement may be allowed as 1782 MT.

13. Word "Relevant" may be prefixed with the description of import item at Sl. No. 19 and its quantity may be allowed as 14546 Kgs. inclusive of 5 % wastage.

14. Quantities of import items at Sl. No. 20 & 21 may be allowed as 808 Nos. & 293 Nos. respectively on net to net basis with accountability clause.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/221/2014-TSW/37 dated 15/10/2014

By NO 889 DES-II
15-10-14

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Alstom India Ltd. for ratification of norm of AA
No. 0310751560 dated 27.09.2013.

O/o DGFT may refer to firm's reply dated 23.06.2014 on the subject mentioned above. Request of the firm has been examined and based on information made available in their reply, the proposal is recommended as under:

Export product: Rotor Rim Laminations for 306 MVA Hydro Generator.
Quantity- 3 set, total net weight- 877680 kg.

Import Item: Electrical Steel Sheets of 0.06 mm thickness.
Quantity recommended- 1009332 kg with 15% wastage.

This issue with the approval of AS(S).

g. 22.9.14
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No. 3(80)/2013/TSW(B)/

dated 22.09.2014.

Dy No 847-DES
29.9.14

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Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(97)/2014-ME

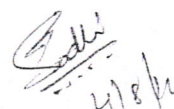
Subject: Ratification of Adhoc Input output norms under para 4.7 against advance authorization no 2910022886 dated 10.10.2013 in respect of M/s AtoZ Exports.

DGFT has forwarded application vide ID note no 01/81/162/88/AM15/DES-II/52 dated 10.07.14 for ratification of adhoc input output norms.

The value addition is coming out to be approx 15%. The norms may be fixed as follows:-

- Import may be allowed as applied on net to net basis with nil wastage and accountability clause.

This issues with approval of Director (ME).


(K.S. Sodhi)
AD(ME)

Shri Hardhan das: FTDO, DGFT Udhyog Bhawan
O/o DC(MSME) UO letter no 30(97)/14-ME dated 01.08.2014

DN No 890 DES II
15-10-14

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 46/19/81 (M/s. Jindal SAW Limited)
(Advance Authorization No. 0510368509 dated 15.10.2013)**

Advance Authorization may be ratified as under:

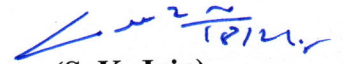
1. Net weight of export item at Sl. No. 1 may be modified as 1058.518 MT.
2. Net weight of export items at Sl. No. 2 & 4 may be specified as 12398 MT & 38.377 MT respectively.
3. Words "9622.98 Meters" mentioned at the end of description of export item at Sl.No.2 may be deleted.
4. Following words may be suffixed with the description of export item at S. No. 2:
" 2.5 mm thk 3LPP Coating area: 407.4 Sq.mtrs.
3.0 mm thk 3LPP Coating area: 12843.3 Sq.mtrs.
3.5 mm thk 3LPP Coating area: 40714.3 Sq.mtrs.
CW Coating thickness: 30 mm
Total Coating area: 53965 Sq. mtrs."
5. Thickness of "HSS coating" in export item at Sl. No. 3 may be specified as "2.5 mm".
6. Thickness of "Internal Epoxy coating " in export item at Sl. No. 3 may be specified as "1000 microns".
7. Words " All Grades All Sizes" given in the description of import item at Sl. No. 1 may be replaced with words "Relevant grade & thickness".
8. Quantities of import items at Sl. No. 1 to 5 may be allowed as per SION C-593 for export products at Sl. No. 1 and accordingly quantities of import items at Sl. No. 2 & 5 may be reduced as 4371.7 Kgs. & 1058 Nos. respectively.
9. Quantity of import items at Sl. No. 6 may be allowed as applied for.
10. Quantities of import items at Sl. No. 7 , 8 , 9 , 10 & 11 may be allowed as 34 MT, 15.64 MT, 175.4 MT, 7.726 MT& 13.4 MT respectively inclusive of 5% wastage.
11. Quantity of import items at Sl. No. 12 may be allowed as applied for inclusive of 5% wastage.
12. Quantity of import items at Sl. No. 13 may be allowed as 985 MT inclusive of 5% wastage as claimed by the firm.
13. Total quantities of import items at Sl. No. 14, 16 to 19 & 21 put together may be allowed within 6 % of FOB value of export items at Sl. No. 3.
14. Quantity of import items at Sl. No. 15 may be allowed as 14 Nos.

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15. Quantity of import items at Sl. No. 20 may be allowed as 18783 Litres inclusive of 5% wastage.
16. Word "Relevant" may be prefixed with the description of import item at Sl. No. 22 and its quantity may be allowed as 6040 Kgs. inclusive of 5% wastage.
17. Word "Relevant" may be prefixed with the description of import item at Sl. No. 23 and its quantity may be allowed as 1067 Nos. on net to net basis with a accountability clause.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/31 dated 18/02/2015

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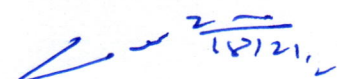
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 48/10/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310045006 dated 01.11.2013)**

Advance authorization may be ratified as under:

1. Words " 0.6 KV/1.0 KV " may be specified with the description of export products at Sl. No. 4 to 9.
2. Words " Aluminum Conductor " may be specified with the description of export products at Sl. No. 3 to 10.
3. Net weight of export products at Sl. No. 1 to 10 may be specified as 35.897 MT , 30.07 MT, 15.72 MT, 6.732 MT, 0.831 MT, 3.954 MT, 11.533 MT, 183.017 MT, 19.824 MT & 0.401 MT respectively.
4. Description of import items at Sl. No. 11, 13, 15, 17 , 19 & 21 may be corrected as "PVC Compound"
5. Quantities of import items at Sl. No 1, 4, 7, 10, 12,14,16,18, 20 & 22 viz. Alumimium Ingots may be allowed as applied for taking clue from Engineering Table 5.
6. Quantities of import items No. 2 , 5 & 8 viz. XLPE Compound may be allowed as applied for as 1.02 Kgs./Kg. content in export items at Sl. No. 1, 2 & 3 respectively.
7. Quantities of import items No. 3, 6, 9 & 24 viz. Copper Wire Rod (EC Grade) may be allowed as 1310 Kgs., 1200 Kgs., 760.7 Kgs. & 21 Kgs. respectively.
8. Quantities of import items No. 11, 13, 15, 17 & 19 viz. PVC Compound may be allowed as applied for as 1.02 Kgs./Kg. content in export items at Sl. No. 4 to 8 respectively.
9. Quantity of import item No. 21 viz. PVC Compound may be allowed as 1491 Kgs. for export item at Sl. No 9 as per Engineering Table 5.
10. Quantity of import item No. 23 viz. XLPE Compound may be allowed as 164 Kgs. for export item at Sl. No. 10

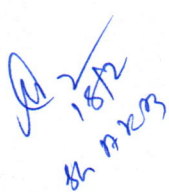
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/9/2015-TSW/32 dated 18/02/2015


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NO 1357-DESH
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Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(107)/2014-ME

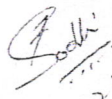
Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0710101549 dated 23.01.14 in respect of M/s Wieland Metals India Pvt. Ltd.

DGFT has forwarded application vide ID note no 01/81/162/44/AM15/DES-II/67 dated 01.08.2014 for advance authorization of input output norms in respect of export product.

The unit has asked for 10% wastage in the application. The major operation being performed is slitting of coils. Previous authorization no 0710098134 dated 06.09.13 for brass coils for the same vendor has been recommended with 3% wastage.

As per the details given by the unit, norms may be fixed as follows:-
Quantity of import at S.No 1 to 2 may be allowed as 6635.26 and 7022.54 kgs respectively inclusive of 3% wastage.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

By No 747-DES-II
27-8-14

Shri Hardhan Das. FTDO. DGFT Udyog Bhawan New Delhi
O/o The DC(MSME) UO note no 30(107)2014-ME dated 21.08.14

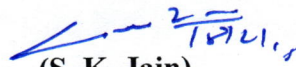
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 13/01/2015 - Case No. 42/10/81 (M/s Rexnord Electronics & Controls Limited) (Advance Authorization No.0310768079 dated 28.01.2014)

Reply submitted by the firm vide their letter dated 11.11.2014 has been perused and they may be asked to submit the following information:

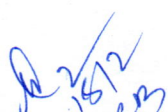
1. Quantities of all the import items including raw materials at Sl. No. 1 (Aluminium Ingot), 2(Aluminium Sheet), 4 (Copper Wire), 5 (Lead Wire), 7(Permawick), 8(PBT/Nylon 66) is same for all the sizes of Shaded Pole Motors ranging from 1 Watt to 34 Watts and the same may be clarified. In that case, difference between Shaded Pole Motors of different sizes may be clarified.
2. Information at Sl. No. 4, 5 & 11 of Standard Deficiency Format for each size of Shaded Pole Motor.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/37 dated 18/02/2015


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18.2.15

01/7/14 & 15/7/14

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Delphi Connections Systems India Ltd. for ratification of norm of

- 52/
- i. AA No. 1010057414 dated 21.03.2014 — 1/7/14 — 12.8.14
 - ii. AA No. 1010057060 dated 21.02.2014 — 15/7/14 — 15.10.14
 - iii. AA No. 1010057341 dated 14.03.2014 — 15/7/14 — 15.10.14
 - iv. AA No. 1010056919 dated 11.02.2014 — 15/7/14 — 15.10.14

O/o DGFT may refer to four advance authorization applications of the firm in respect of subject authorization. It is observed that export products are similar in all the above application and import include components and raw material. Application of the firm has been examined and based on information made available therein the proposal is recommended as under:

- i. Components may be allowed on net to net basis as per condition of GN-4 for engineering products.
- ii. Raw material in all the above application mainly include plastic, polymer and colouring material therefore Deptt. of Chemical & Petro-chemical may be consulted for items of raw material nature.

This issue with the approval of IA(KKT).

9.
(Gajraj Singh) 7.07.14
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(74)/2014/TSW(B)/

dated 07.08.2014.

Dy No 701-DESII
8-8-14

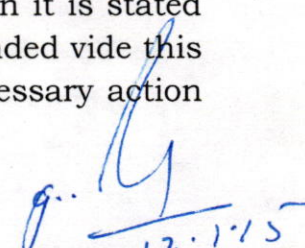
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13.01.2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Delphi Connection Systems India Ltd. for
ratification of norm of AA No. 1010057414 dated 21.03.2014.

Reference: DGFT UO No. 01/81/50/138/AM 15/ DES II/99 Dated 05.11.2014.

O/o DGFT may refer to above application. In this connection it is stated
that subject application has already been examined and recommended vide this
office UO of even no. dated 07.08.2014. O/o DGFT may take necessary action
accordingly.


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(77)/2014/TSW(B)/ 35

dated 12.01.2015.

Dy No 1240-DES-II
16.1.15

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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/05/2014 - Case No. 11/4/81 (M/s. Jindal (India) Limited)
(Advance Authorization No. 0210201846 dated 31.03.2014)**

Advance Authorization may be ratified as under:

1. Quantity of export product may also be specified as 85338 Meters in addition to its weight of 5494.29 MT.
2. Thickness of import item at Sl. No.1 may be modified as 0.365".
3. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as 5406.2 MT as 1.05 MT/MT Content in the export product.
 - (ii) Quantity of import item at Sl. No. 2 viz. Epoxy Powder may be allowed as 8.713 MT as per SION C-1292.
 - (iii) Quantity of import item at Sl. No. 3 viz. Adhesive may be allowed as 19.111 MT as per SION C-1292.
 - (iv) Quantity of import item at Sl. No. 4 viz. Polyethylene may be allowed as 292.892 MT as per SION C-1292.
 - (v) Quantities of import items at Sl. No. 5 may be allowed as applied for being 0.32 % of fob value of exports.

Norms committee may take a view

2-18/6/14

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/76/2014-TSW/53 dated 18/06/2014

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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/05/2014 - Case No. 12/4/81 (M/s. Jindal (India) Limited)
(Advance Authorization No. 0210201854 dated 31.03.2014)**

Advance Authorization may be ratified as under:

1. Thickness of import item at Sl. No.1 may be modified as 0.356" & 0.307".
2. Thickness of import item at Sl. No. 2 may be modified as 0.438" & 0.500".
3. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:
 - (i) Total quantity of import items at Sl. No. 1 & 2 put together may be allowed as applied for i.e. 5782 MT as 1.05 MT/MT Content in the export product.
 - (ii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 8.727 MT as per SION C-1292.
 - (iii) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 19.242 MT as per SION C-1292.
 - (iv) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 294.892 MT as per SION C-1292.
 - (v) Quantities of import items at Sl. No. 6 may be allowed upto 1 % of fob value of exports.

Norms committee may take a view


18/06/14

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/76/2014-TSW/58 dated 18/06/2014

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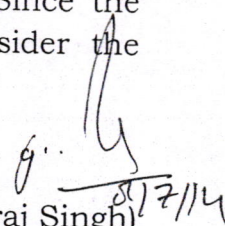
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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Deutschland Transformers Pvt. Ltd for
ratification of norm of AA No. 0410156839 dated 03.04.2014.

Reference : DGFT UO No.01/81/50/140/AM15/DES-II/72 dated 18.06.2014.

Reference above, the application of the firm has been examined and it is observed that the firm has proposed to import HV Coils and LV Coils as components for the manufacture of 3-phase dry type transformer. Since the proposal involve import of components, norm committee may consider the proposal under GN-4 for engineering products.


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(68)/2014/TSW(B)/

dated 08.07.2014.

Dy No 617-DES-II
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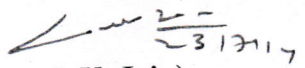
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting 01/07/2014 - Case No. 9/7/81 (M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310777050 dated 04.04.2014)**

Advance Authorization may be ratified as under:

1. Words “ of relevant grade & thickness” may be added with the description of import item at Sl. No. 1.
2. Quantities of import items at Sl. No. 1 to 6 may be allowed as per SION C-593.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/97/2014-TSW/45 dated 23 /07/2014

*M No 590-DES#
23.7.14*

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 8/7/81 (M/s. Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310778940 dated 22.04.2014)**

Advance Authorisation may be ratified as under:

1. Net Weight of cables at export item Sl. No. 1, 2, 3 & 4 may be specified as 29.646 MT, 157.83 MT, 5.045 MT & 1.471 MT respectively.
2. Sizes of cables at export products at Sl. No. 1 to 4 may be specified as under:

Export item No.	Sizes of cables	
1	1	3 Core x 95 Sq. mm
	2	3 Core x 240 Sq. mm
2	1	2 Core x 0.75 Sq. mm
	2	4 Core x 2.5 Sq. mm
	3	1 x 10 AWG
	4	1 x 22AWG
	5	1 x 20 AWG
	6	1 x 18 AWG
	7	1 x 16 AWG
	8	2 x 14 AWG
	9	2 x 16 AWG
	10	2 x 18 AWG
	11	2 x 22 AWG
	12	2 x 20 AWG
3	1	CAT-6
4	1	1 x 2 AWG
	2	1 x 4 AWG
	3	1 x 6 AWG

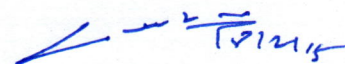
3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:
 - (i) For export products at Sl. No. 1(1), 1(2) & 2(2), as applied for i.e. 2513.83 Kgs./km, 6308.46 Kgs./km & 87.16 Kgs./km respectively, taking clue from Engineering Table-5.
 - (ii) For export products at Sl. No. 2(1), 2(3) to 2(12), 3(1) & 4(1) to 4(3), as 1.01 Kgs./Kg. content in the Export products.
4. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1.
5. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3.
6. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3.
7. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1.

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8. Quantity of import item at Sl. No. 6 i.e. Copper Tape may be allowed as 1.01 Kgs./kg content in the Export products at Sl. No. 1.
9. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1.
10. Quantity of import item at Sl. No. 8 i.e. HDPE Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1.
11. Quantity of import item at Sl. No. 9 i.e. Polidienne Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/48 dated 18/02/2015

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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 14/7/81 (M/s. Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310778963 dated 22.04.2014)**

Advance Authorisation may be ratified as under:

12. Net Weight of cables at export item Sl. No. 1 to 7 may be specified as 166.75 MT, 3.639 MT, 343.57 MT, 10.2 MT, 101.09 MT, 85.245 MT & 8.325 MT respectively.

13. Sizes of cables at export products at Sl. No. 1 to 7 may be specified as under:

Export item No.	Sizes of cables	
1	1	4 Core x 2.5 Sq. mm
	2	4 Core x 120 Sq. mm
	3	4 Core x 35 Sq. mm
	4	4 Core x 16 Sq. mm
	5	4 Core x 70 Sq. mm
	6	4.5 x 300 +70 GSQ
	7	4.5 x 300 +35 GSQ
	8	4.5 x 300 +25 GSQ
	9	4.5 x 150 +35 GSQ
	10	4.5 x 150 +25 GSQ
	11	4.5 x 120 +25 GSQ
	12	4.5 x 120 +16 GSQ
	13	4.5 x 70 +16 GSQ
	14	4.5 x 25 +10 GSQ
	15	4.5 x 16 +10 GSQ
	16	4.5 x 16 +6 GSQ
	17	4 x 16 +16 GSQ
	18	4 x 10 +10 GSQ
2	1	2 Core x 6 Sq. mm unarmoured
	2	1 Pair x 1.5 Sq. mm armoured
3	1	3 Core x 240 Sq. mm
	2	3 Core x 185 Sq. mm
	3	3 Core x 120 Sq. mm
4	1	3 Core x 95 Sq. mm
5	1	2 Core x 95 Sq. mm
	2	2 Core x 25 Sq. mm
	3	4 Core x 400 Sq. mm
	4	7 Core x 4 Sq. mm
	5	5 Pair x 1.5 Sq. mm
	6	10 Pair x 0.75 Sq. mm
	7	20 Pair x 1.5 Sq. mm
	8	5 Pair x 1.5 Sq. mm
	9	20 Pair x 0.75 Sq. mm
6	1	2 Core x 120 Sq. mm
	2	2 Core x 35 Sq. mm
	3	2 Core x 95 Sq. mm
	4	3 Core x 185 Sq. mm

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Dr No 1360-DESA
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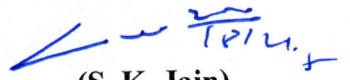
	5	7 Core x 2.5 Sq. mm
	6	19 Core x 1.5 Sq. mm
	7	27 Core x 1.5 Sq. mm
7	1	5 Pair x 0.75 Sq. mm

14. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:

- (i) For export products at Sl. No. 1(1), 1(3), 1(4), 2(1), 3, 4(1), 5(2), 6(2) & 6(4) as per Engineering Table. 5.
- (ii) For export products at Sl. No. 1(2), as 4529.3 Kgs./km taking clue from Engineering Table-5.
- (iii) For export products at Sl. No. 1(5) to 1(18), 2(2), 5(1), 5(3) to 5(9), 6(1), 6(3) & 7, as 1.01 Kgs./Kg. content in the Export products.
- (iv) For export products at Sl. No. 6(5), 6(6) & 6(7) as per Engineering Table. 4.

15. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 & 3 to 7.
16. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3, 6 & 7.
17. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3, 6 & 7.
18. Quantity of import item at Sl. No. 5 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4 & 5.
19. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 3 & 4.
20. Quantity of import item at Sl. No. 7 i.e. Copper Tape may be allowed as 1.01 Kgs./kg content in the Export products at Sl. No. 3 & 4.
21. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1, 2(2) & 3 to 7.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/51 dated 18/02/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 19/10/81 (M/s. Jindal SAW Limited)
(Advance Authorization No. 0510384566 dated 22.04.2014)**

Advance Authorization may be ratified as under:

1. Net Weights of export items at Sl. No. 1 to 10 may be specified as 1788.865 MT, 216.963 MT, 55.591 MT, 3293.329 MT, 21052.239 MT, 11.848 MT, 11.848 MT, 19.266 MT, 61.65MT & 14.449 MT respectively.
2. Words " of relevant grade and thickness 1.5" " may be added with the description of import item at Sl. No. 1.
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1742.483 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 1.
4. Quantities of import items at Sl. No. 2, 3, 4 & 5 may be allowed as 6919.7 Kgs., 8377.3 Kgs., 1340.3 Kgs. & 1675 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 1.
5. Quantity of import item at Sl. No. 6 may be allowed as 162 sets on net to net basis with accountability clause.
6. Words " of relevant grade and thickness 1.5" " may be added with the description of import item at Sl. No. 7.
7. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 219.202 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 2.
8. Quantities of import items at Sl. No. 8, 9, 10 & 11 may be allowed as 833.3 Kgs., 1053.8 Kgs., 168.6 Kgs. & 210 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 2.
9. Words " of relevant grade and thickness 1.5" " may be added with the description of import item at Sl. No. 12.
10. Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 51.375 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 3.
11. Quantities of import items at Sl. No. 13, 14, 15 & 16 may be allowed as 204 Kgs., 247 Kgs., 39.5 Kgs. & 49 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 3.
12. Words " of relevant grade and thickness 1" " may be added with the description of import item at Sl. No. 17.
13. Quantity of import item at Sl. No. 17 may be allowed as applied for i.e. 3289.268 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 4.

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14. Quantity of import item at Sl. No. 18 may be allowed as 544 sets on net to net basis with accountability clause.
15. Quantities of import items at Sl. No. 19, 20, 21 & 22 may be allowed as 13062.2 Kgs., 15813.8 Kgs., 2530.2 Kgs. & 3160 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 4.
16. Words “ of relevant grade and thickness 0.625” ” may be added with the description of import item at Sl. No. 23.
17. Quantity of import item at Sl. No. 23 may be allowed as applied for i.e. 20461.37 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 5.
18. Quantity of import item at Sl. No. 24 may be allowed as 8105 sets on net to net basis with accountability clause.
19. Quantities of import items at Sl. No. 25, 26, 27 & 28 may be allowed as 81255 Kgs., 98372 Kgs., 15739 Kgs. & 19674 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 5.
20. Words “ of relevant grade and thickness 0.625” ” may be added with the description of import item at Sl. No. 29.
21. Quantity of import item at Sl. No. 29 may be allowed as applied for i.e. 12.232 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 6.
22. Quantities of import items at Sl. No. 30, 31, 32 & 33 may be allowed as 48.9 Kgs., 59.3 Kgs., 9.5 Kgs. & 12 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 6.
23. Words “ of relevant grade and thickness 0.625” ” may be added with the description of import item at Sl. No. 34.
24. Quantity of import item at Sl. No. 34 may be allowed as applied for i.e. 12.232 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 7.
25. Quantities of import items at Sl. No. 35, 36, 37 & 38 may be allowed as 48.9 Kgs., 59.3 Kgs., 9.5 Kgs. & 12 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 7.
26. Words “ of relevant grade and thickness 0.625” ” may be added with the description of import item at Sl. No. 9.
27. Quantity of import item at Sl. No. 39 may be allowed as applied for i.e. 20.036 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 8.
28. Quantities of import items at Sl. No. 40, 41, 42 & 43 may be allowed as 79.6 Kgs., 96.3 Kgs., 15.4 Kgs. & 12 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 8.
29. Words “ of relevant grade and thickness 0.625” ” may be added with the description of import item at Sl. No. 44.
30. Quantity of import item at Sl. No. 44 may be allowed as applied for i.e. 64.116 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 9.

31. Quantities of import items at Sl. No. 45, 46, 47 & 48 may be allowed as 254.6 Kgs., 308.2 Kgs., 49.3 Kgs. & 62 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 9.
32. Words " of relevant grade and thickness 0.625" " may be added with the description of import item at Sl. No. 49.
33. Quantity of import item at Sl. No. 49 may be allowed as applied for i.e. 15.172 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 10.
34. Quantities of import items at Sl. No. 50, 51, 52 & 53 may be allowed as 59.7 Kgs., 72.2 Kgs., 11.6 Kgs. & 14 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 10.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/53 dated 18/02/2015

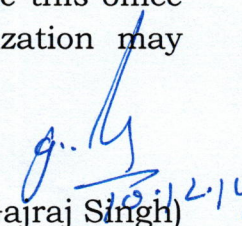
61
13.01.2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Kalyani Technoforge Ltd. for ratification of norm of AA No. 3110064471 dated 24.06.2014

Reference : DGFT File No. 01/81/50/281/AM15/DES-II/160 dated 13.11.2014

Reference above, the application of the firm has been examined and it is observed that this office has recommended ratification of AA No. 3110061030 dated 07.11.2013 for the same export product and import items vide this office UO no. 3(152)/2014-TSW (B) dated 10.12.2014. Subject authorization may therefore be ratified on repeat basis.


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(154)/ 2014-TSW(B)/241 dated 10.12.2014

DN No 1074-DES-II
11-12-14

2105-10-81

PROCESSED BY THE NATIONAL ARCHIVES

2105-10-81
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12.08.14

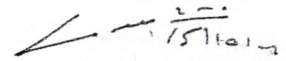
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/08/2014- Case No. 33/10/81 (M/s Arfin India Limited)
(Advance Authorization No. 0810132475 dated 26.06.2014)

Advance Authorisation may be ratified as under:

1. Quantity of import item at may be allowed as 424 MT as 1.06 Kgs./Kg. content in the export product.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/221/2014-TSW/92 dated 15 /10/2014

On No 903-DES-II
15-10-14

64
13.1.15

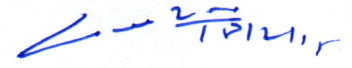
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 44/10/81 (M/s Rajguru Enterprises Pvt. Ltd.)
(Advance Authorization No. 0310786183 dated 30.06.2014)**

Advance Authorisation may be ratified as under:

1. Words "other than rectangular/square shape & containing 75000 Kgs. of Cold Rolled Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 97500 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.

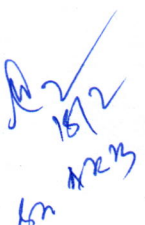
Norms committee may take a view

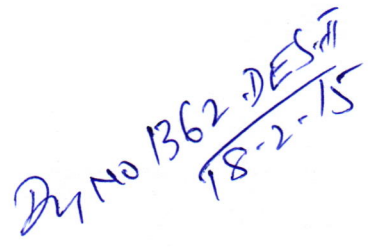


**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/9/2015-TSW -TSW/64 dated 18/02/2015


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DIPP No 1362 DES. II
18-2-15

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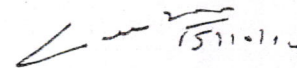
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/08/2014 - Case No. 26/10/81 (M/s Sandvik Asia Pvt. Limited)
(Advance Authorization No. 0410158913 dated 02.07.2014)

Advance Authorisation may be ratified as under:

1. Word 'Relevant' may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 50500 Kgs. as 1.01 Kgs./Kg. content in the export product.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/221/2014-TSW/97 dated 15/10/2014

M No 906-JES-II
15.10.14

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

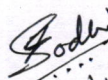
30(175)/2014-ME

Subject: Advance authorization bearing no 0310786532 dated 08.07.14 of M/s Techfab (India) Industries Ltd.

The following information/comments are required before norms can be fixed:-

- Copy of export order mentioning composition of approved PVC master batch/ formulation.
- Chemical name along with technical literature of VIMCO CARB XVT, EUSTAB UV-944, ESO-EPOXY DISED SOABIN OIL, WAX OP, and CARBON N330
- Justification of using higher quantity of Di-Octyl Phthalate.
- Quantity of import product per unit of export product
- Step-wise wastage, involved for each item with proper justification and detailed calculation.

This issues with the approval of Director (ME) for taking view by NC.


13/1/15
(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(175)/ 2014-ME dated 13.01.15

69
13.1.15

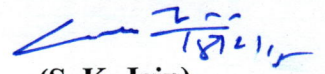
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 13/01/2015 - Case No. 47/10/81 (M/s Pratibha Pipes & Structural Limited) (Advance Authorization No. 0310786604 dated 09.07.2014)

Advance Authorisation may be ratified as under:

1. Description of export item may be modified as "Steel Structures (M .S. Structure)".
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view

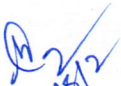


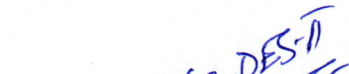
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/69 dated 13 /01/2015


18/12
Sh. ARB

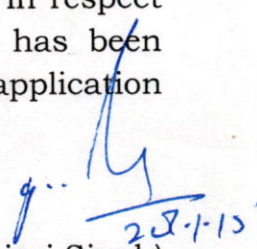

Dn NO B63-DES-II
TS-2-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Deutschland Transformers Pvt. Ltd. for
ratification of norm of AA No. 0410158978 dated 15.07.2014.

Reference: DGFT ID Note No.01/81/50/297/AM 15/DES II/220 dated
06.01.2015

O/o DGFT may kindly refer to their ID Note mentioned above in respect
of subject authorization. It is informed that no such application has been
received in this office. It is therefore requested to forward complete application
of the firm along with copy of authorization.


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(25)/2015/TSW(B)/

(51)

dated 28.01.2015.

Dy No 1279-DES-II
30-1-15

77
13.1.15

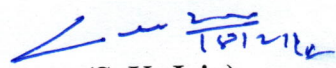
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 13/13/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310788269 dated 22.08.2014)**

Advance Authorisation may be ratified as under:

1. Net weight of export product may be specified as 7754.8 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394.
4. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394.

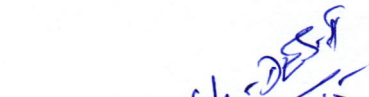
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/77 dated 18/02/2015


18/2
S. K. Jain


DIP NO 1364-DES
18-2-15

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13-01-15

Ministry of Micro, Small and Medium Enterprises
Office of the Development Commissioner
(Micro, Small and Medium Enterprises)
Electronics Division

Subject : Advance authorization no. 0210204856 dtd. 25.08.14 of M/s Jupiter Solar Power Limited

DGFT has forwarded application in original of M/s Jupiter Solar Power Ltd. for advance authorization vide their ID No.01/81/050/AM15/DES-2/109 dtd. 01.12.2014.

In this regard it is requested to provide the clarification on the following:

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director(Electronics).

By No 1155-DES-2
2-1-15

15/1
21/1/2015
(Rakesh Kumar)
Dy. Director (NMCP)

Sh. H. Das, FTDO, DGFT, Udyog Bhawan, New Delhi
DC (MSME), U.O. No. 31(2)/IEM&IL/2014-15/Electronics Dated: 30.12.2014
21/1/2015

D/C

-93-

Ministry of Agriculture and Fisheries
Office of the Director of Fisheries
P.O. Box 1111, Wellington
New Zealand

Subject: As above
Upper Solar Power Licence

Dear Sir,
For your information, the Department of the Upper Solar Power Licence
for power supply to the main 10 MW Solar Power Licence is
0.123456

Designation of the power supply to the main 10 MW Solar Power Licence
is as follows:

The technical details of each export product category
are as follows:

Weight of each export product

Weight of each of the export and indigenous input separately for each
product for the purpose of the tariff. Net weight (Gross weight
in the weight) for each product and indigenous input in the export product
may be reduced by a factor with a value of one (1) or more (2) or less
than one (3) in the tariff. The factor may also be indicated
under other factors (4) or (5) may also be indicated.

Size and specification (including the composition range) of each
of the factors proposed for the

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F. No. 46011/36/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the ~~December, 2014~~
1st January, 2015

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Anjani Technoplast Ltd. for the import of raw material against the export of Articles made of Polycarbonate. (Advance Authorisation No.0510391136 dated 16.09.2014).

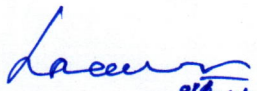
The undersigned is directed to refer to DGFT U.O. No. 01/81/50/Nil/AM15/DES-2/100 dated 14.11.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Insulator Fittings of Polycarbonate Sheets / Film	1 kg

Raw-material Recommended for Import	Quantity
Relevant Polycarbonate Sheet / Film (Thickness 0.43 ± 0.05 mm)	1.10 kg

This issues with the approval of competent authority.

Dy. Secy 1154-DES-II
2-1-15


(Dharam Vir) 9/10/15
Section Officer
Tele:- 2338 2575

Shri. Hardan Das,
FTDO, O/o, DGFT, (DES-II),
Udyog Bhawan,
New Delhi-110011

84
13.1.15

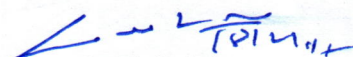
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 13/01/2015 - Case No. 24/13/81 (M/s Consolidated Coin Company Pvt. Limited) (Advance Authorization No. 0510391192 dated 18.09.2014)

Advance Authorization may be ratified as under on repeat basis:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 133020 Kgs inclusive of 13.7 % wastage.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20520 Kgs inclusive of 14 % wastage.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 51120 Kgs inclusive of 13.6 % wastage

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/84 dated 18/02/2015

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in 12/13

IN NO B65 DEST
18-2-15

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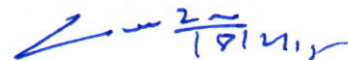
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 13/01/2015 - Case No. 15/13/81 (M/s. Mew Electricals Ltd.) (Advance Authorization No. 3410040575 dated 24.09.2014)

Advance Authorisation may be ratified as under on repeat basis:

1. After taking clue from SION C-1890, quantity of import item may be allowed as 157185 Kgs. as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/85 dated 18/02/2015


15/2
S. K. B.

Dy NO 1366-DE-H
18-2-15

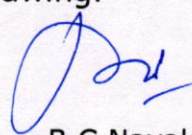
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S TD Power Systems Ltd for ratification of norms of Licence no -0710106746 dt 24-09-14

DES-II, DGFT may kindly refer to the above mentioned licence M/S TD Power Systems Ltd. The firm may be asked to submit following information:

1. Justification of using CRGO Steel instead of CRNGO Steel with technical justification supported by design parameters.
2. Sl. No. 11 of SDL supported by dimensional engineering drawing.

This issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
24-12-14

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(170)/14-TSW(B) 267 dated

*On 10/1/15-DES-II
2-1-2015*

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s T.D. Power System Ltd. for ratification of norm of AA No. 0710106746 dated 24.09.2014.

Reference above application, the firm may be requested to furnish following information:

1. Copy of advance authorization.
2. Appendix- 11 A duly filled in showing the wastage.
3. Information as per Sl. No. 3, 4, 5 & 11 of SDL.
4. Copy of previous advance authorization if approved earlier for the same export product.

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(11)/2015/TSW(B)/

dated 21.01.2015.

(45)

By No 121-DES-II
23-1-15

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13.01-15

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No.....17(38)/2014-IPHW

दिनांक

Date.....19.12.2014

M/s. Laxmi Electronics Moulds & Precision Engg. P. Ltd.
Plot No. 81, EPIP
Whitefield
Bangalore-560066

Sub:- Application for ratification of norms Advance Licence No. 0710106744 dated 24.09.2014 for export of "Parts of FDBA Connectors".

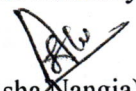
Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details/Brief on export product.
- Quantity of import item required for per unit of export product for each export item separately
- Wastage claimed in manufacturing process
- Justification of wastage

Yours faithfully


(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Haradhan Das
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/80/50/AM15/DES-11/105 dated 1.12.2014

DM No 1142-DES
2-1-15

— 99 —



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

89
13.1.15

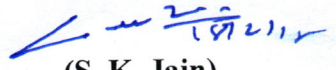
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 13/01/2015- Case No. 10/13/81 (M/s Havells India Limited) (Advance Authorization No. 0510391348 dated 25.09.2014)

Reply submitted by the firm vide their letter dated 3/1/2015 has been perused and they be asked to submit the following information:

1. Net weight of cables (per Km) as per Annexure-B does not tally with the actual weighs (Per Km) of cables given in Annexure-C and the same may be clarified and corrected.
2. Total requirement of each raw material, export product wise, in a tabular form for the quantities of export items as per Advance Authorization.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/89 dated 18/02/2015


18/2
62/12/15

 B67-DESH
18-2-15

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या
No.....17(39)/2014-IPHW

दिनांक
Dat 23.12.2014

Sub: **Application for ratification of norms of Advance Licence No 1010058810 dated 26.9.2014 issued to M/s FCI OEN Connectors Ltd. Cochin.**

Reference is invited to DGFT U.O. No. 01/81/50/421/AM 15/DES-II/108 dated 5.12.2014 requesting comments of DeitY on the application of M/s FCI OEN Connectors Ltd. Cochin for ratification of norms in terms of Para 4.7 of HBP (Vol) on the above mentioned Advance Authorisation for export of "Unformed shorting bar".

2. In this connection it is stated this case does not pertain to DeitY, therefore, DeitY has no comments to offer. DGFT may seek the comments of the concerned ministry.

On No 1152-DES
2-1-15


(Asha Nangia)
Director
Tel.- 24301268

To

Shri Haradhan Das
FTDO
O/o the DGFT
Udyog Bhavan
New Delhi

— 101 —

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13.1.15

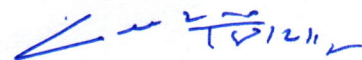
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 13/01/2015 - Case No. 6/13/81 (M/s Consolidated Coin Company Pvt. Limited) (Advance Authorization No. 0510391359 dated 26.09.2014)

Advance Authorization may be ratified as under on repeat basis:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 133020 Kgs inclusive of 13.7 % wastage.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20520 Kgs inclusive of 14 % wastage.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 51120 Kgs inclusive of 13.6 % wastage

Norms committee may take a view



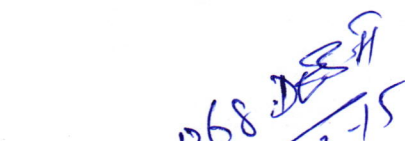
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/91 dated 18/02/2015


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भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No.....17(40)/2014-IPHW

दिनांक

Date.....
6.1.2015

M/s. ITP Infotech Pvt. Ltd.
15-DSIDC, Scheme -1,
Okhla Industrial Area
Phase-11, New Delhi-110020

Sub:- Application for ratification of norms of Advance Licence No. 0510391364 dated
26.9.2013 for export of "Coils Assemblies"
2014

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product i.e. drawing, BOM etc.
- Quantity of import item required for manufacturing one unit of export product
- Wastage claimed in manufacturing process
- Justification of wastage

Yours faithfully

(Saurabh Ranjan)
Scientist 'B'

Copy to:

Shri Haradhan Das
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/423/AM15/DES-11/109 dated 5.12.2014

Dr No 1234-DES-11
13-1-15

-103-

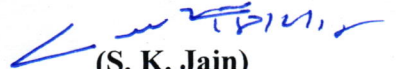
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting 13/01/2015 - Case No. 3/16/80 (M/s. Ratnamani Metals & Tubes Limited (Advance Authorization No. 0810133502 dated 07.10.2014))

Firm may be asked to submit the following information:

1. Difference in export item & import item supported by manufacturing operations involved
2. Detailed calculations for the quantity of import item, supported by wastages claimed at each stage of manufacture.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2015-TSW/95 dated 18/02/2015


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S. K. Jain

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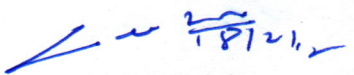
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 13/01/2015 - Case No. 14/13/81 (M/s Consolidated Coin Company Pvt. Limited) (Advance Authorization No. 0510391480 dated 08.10.2014)

Advance Authorization may be ratified as under on repeat basis:

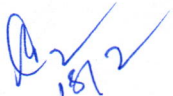
1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 63043.2 Kgs inclusive of 13.7 % wastage.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 27007.2 Kgs inclusive of 13.6 % wastage

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/96 dated 18/02/2015


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S. K. Jain

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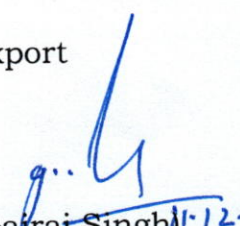
97
13.01.2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Sharda Motor Industries Ltd. for ratification of norm of AA No. 0510391541 dated 10.10.2014.

Reference above, the application of the firm has been examined and it is observed that certain essential information has not been furnished along with the application. The firm may therefore be requested to furnish following information:

1. Copy of advance authorization.
2. Brief specification of export products.
3. Information as per Sl. No. 3, 4, 5, 8 & 11 of SDL for each export product separately.


(Gajraj Singh) 11.12.14
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(166)/2014/TSW(B)/ 247 dated 11.12.2014.

*On 10.10.2014 DES-II
18.12.14*

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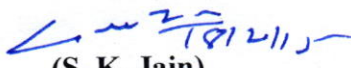
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 13/01/2015- Case No. 37/13/81 (M/s Arfin India Limited) (Advance Authorization No. 0810133658 dated 21.10.2014)

Advance Authorisation may be ratified as under:

1. Quantity of import item at may be allowed as 636 MT as 1.06 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/99 dated 18/02/2015

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S. K. Jain

D. NO 1371-DEC-II
18-2-15

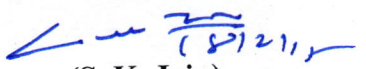
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 13/01/2015- Case No. 1/13/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310047690 dated 10.11.2014)

Advance Authorisation may be ratified as under:

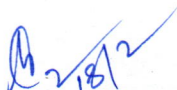
1. Taking clue from SION C-1579, quantities of import items at SI No. 1 & 2 may be allowed as applied for i.e. 47277 Kgs. & 38522 Kgs respectively as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/102 dated 18/02/2015


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Sh. M.B.

Dr. M.O. 1372-DESA
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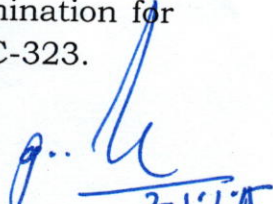
103
13-01-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for ratification of norm of AA No. 3110065047 dated 12.11.2014.

Reference above application, subject authorization may be ratified as per following modification:

Description of export product may be modified as "CRGO lamination for transformer" and inputs may be allowed as per existing SION C-323.


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(10)/2015/TSW(B)/

(42)

dated 21.01.2015.

Dn No 1264-DES-II
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Sr. 1223

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13-01-2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for
ratification of norm of AA No. 3110065048 dated 12.11.2014.

Reference above application it is observed that the firm is importing
CRGO Electrical Steel in Coils for the manufacture of CRGO Transformer
laminations. Since there is an existing SION at Sl. No. C-323, licensing
authority may take necessary action accordingly.

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(3)/2015/TSW(B)/

16

dated 09.01.2015.

DN NO 1223-DES-II
9-1-15

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13.01.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for
ratification of norm of AA No. 3110065049 dated 12.11.2014.

Reference above application, subject authorization may be ratified as per
following modification:

Description of export product may be modified as "CRGO lamination for
transformer" and inputs may be allowed as per existing SION C-323.

alc 21.1.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(12)/2015/TSW(B)/

43

dated 21.01.2015.

Dy No 1263-DES-II
23.1.15

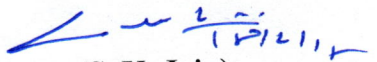
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 13/01/2015 - Case No. 9/16/81 (M/s Modine Thermal Systems Pvt. Limited) (Advance Authorization No. 0410159729 dated 13.11.2014)

Advance Authorisation may be ratified as under on repeat basis:

1. Net weight of 325687 Kgs. may be specified with the quantity of export product.
2. Words "WT: 0.4 mm" may be suffixed with the description of export item.
3. Quantity of import item at Sl. No. 1 may be allowed as 332200 Kgs. as 1.02 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2015-TSW/108 dated 18/02/2015

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18/2
S. K. Jain

Dy No 1373-DESI
18-2-15

S/NO. 175

13.01.2015

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
OFFICE OF THE JOINT DIRECTOR GENERAL OF FOREIGN TRADE
117/L-444, KAKADEO, KANPUR – 208025.

File No.06/24/40/27/AM10/

181736
17-12-14

DATE:16.12.2014

To,

The Director General of Foreign Trade,
Udyog Bhawan,
Maulana Azad Road,
New Delhi-110011

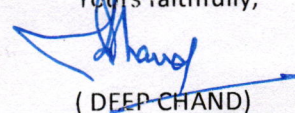
(Attention: Shri Haradhan Das, FTDO(DES-II))

SUB: Amendment in Ad-hoc Norms against A/A No.0610016468 dated 28.10.09
Issued to M/s. Kalpana International, Aligarh-Reg.

Sir,

Please refer to your mail dated 26.9.14 on the subject mentioned above. As already conveyed vide this office mail dated 21.8.14, the firm had imported un-furbished/unfinished ROUND IRON CHANDELIER, GOTHIC RECTANGULAR CHANDELIER and SINGLE SCENCE and exported these very items after finishing and re-furbishing. The buyer had supplied these items free of cost in accordance with provisions of para 4.6 of H.B.P.(vol.I). The import and export of these items was effected on Net to Net basis and as unfinished/un-furbished items were converted into finished items the description of imported and subsequent export items was same.

Yours faithfully,


(DEEP CHAND)

FOREIGN TRADE DEVELOPMENT OFFICER
For REGIONAL JOINT DIRECTOR GENERAL OF FOREIGN TRADE.

DN No 114/DES-II
2-1-2015

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Government of India
Ministry of Steel
Technical Wing

Ratification of input – output norm in terms of Para 4.7 of HBP (Vol) against Advance Authorization No 0310701259 dated 09.07.2012 – M/s Phoenix Foils Private Limited, Mumbai.

The following quantity of import inclusive 3% wastage may be allowed against the export:

SI No	Item of export	Quantity	Item of import	Quantity
1	Cold rolled stainless steel coils/strips of width 60 MM to 60.5 mm of Thickness 0.19 MM of Grade 304L	61581.00 Kg	Cold rolled stainless steel coils of thickness more than 0.19 mm of width 100 - 1500 mm of Grade 304L	63428.43 Kg

This has the approval of the Competent Authority.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Haradhan Das, FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(8)/2014-TW- Vol II dated 09.01.2015

Government of India
Ministry of Steel
Technical Wing

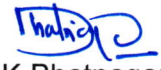
Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No 0310734470 dated 03.12.2013 – M/s M/s Phonix Foils Private Limited, Mumbai.

DGFT may refer to their ID note No 01/81/50/480/AM-14-DES-II -34 dated 02.12.2014 regarding ratification of the quantity of item of import and export of the above mentioned Advance Authorization. In this connection, the following quantity of import may be allowed against export:

SI No	Item of export	Quantity	Item of import	Quantity
1	Cold rolled stainless steel strips of width 60 mm to 240 mm of Thickness 0.10 mm to 0.20 mm of Grade 316/316L.	291754.36 Kg	Cold rolled stainless steel coils of thickness more than 0.10 mm of width 300 - 1600 mm of Grade 316/316L	300507 Kg

The quantity has been calculated allowing thereby 3% net of wastage towards cold rolling of imported coils followed by slitting to get the desired thickness and width.

This has the approval of the competent authority.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(8)/2014-TW-Vol-II dated 18.02.2015

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DL NO 1377-DES II
18.2.15

Sl. No. 178
13.01.15

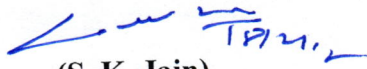
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. A/R-29 (M/s Radiant Interconnect Solutions
(India) Pvt. Ltd.) (Advance Authorization No. 0910059982 dated 02.05.2014)**

Norms May be modified as under:

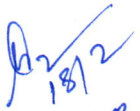
Keeping in view the nature of import items and manufacturing activities involved thereon quantities of import items at Sl. No. 3(65 POS Nanonics Connector Kits) & Sl. No. 4 (Contacts) may be allowed as 255 Nos. & 16575 Nos. respectively inclusive of 2 % wastage.

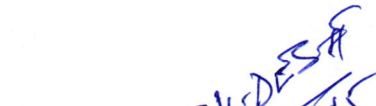
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/29-A/R dated 18/02/2015


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Dy No 1374-DESF
18-2-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

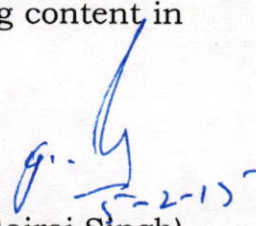
Subject : Application of M/s Mileen Engineers for ratification of norm of AA
No. 0310745599 dated 16.08.2013.

Reference: DGFT ID Note No. 01/81/50/292/AM14/DES-II/218 Dated
01.01.2015.

O/o DGFT may refer to firm's representation dated 22.07.2014 in respect
of subject authorization. Based on information made available therein the
proposal is recommended as per following modification:

1. Description of export product may be modified as Porcelain Bushing
Metal part assembly for transformer.
2. Import items at Sl. No. 1 & 2 may be allowed @ 1.02 kg/kg content in
the export product.

This issue with the approval of IA (KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(75)/ 2013-TSW(B)/72 dated 05.02.2015

Dn No 1318-DES-II
10.2.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. A/R-53 (M/s Steamline Industries Limited)
(Advance Authorization No. 0810122253 dated 27.06.2013)**

Advance Authorisation may be ratified as under on repeat basis :

- Following may be suffixed with the description of export product:
“ OD 13mm & less ,
OD 32 mm & less ,
OD 40 mm & less”
- Description and quantity of import item at Sl. No. 1 may be modified as under:
“Relevant Seamless Stainless Steel Tubes/Pipes (Hot Finished)
Grade TP 316L
Size OD 13.72 mm & above ,
Size OD 33.4 mm & above ,
Size OD 42 mm & above”

- Quantities of import item at Sl. No. 1 may be allowed as under as claimed by the firm after taking clue from SION C-831:

Export item	Quantity	Import item	Quantity
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 316L OD 13 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP 316L OD 13.72 mm & above	1.14 MT
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 316L OD 32 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP 316L OD 33.40 mm & above	1.18 MT
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 316L OD 40 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP 316L OD 42 mm & above	1.18MT

- Quantities of import items from Sl. No. 2 to 7 put together may be allowed upto 2 % of FOB value of exports after taking clue from SION C-831.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/53-A/R dated 18/02/2015

15/2
S. K. Jain

13750557
18-2-15

Sl. No. 181
13.01.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. A/R-54 (M/s Steamline Industries Limited)
(Advance Authorization No. 0810122254 dated 27.06.2013)**

Advance Authorisation may be ratified as under on repeat basis :

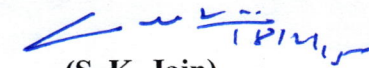
- Following may be suffixed with the description of export product:
“ OD 13mm & less ,
OD 32 mm & less ,
OD 40 mm & less”
- Description and quantity of import item at Sl. No. 1 may be modified as under:
“Relevant Seamless Stainless Steel Tubes/Pipes (Hot Finished)
Grade TP 304L
Size OD 13.72 mm & above ,
Size OD 33.4 mm & above ,
Size OD 42 mm & above ”

- Quantities of import item at Sl. No. 1 may be allowed as under as claimed by the firm after taking clue from SION C-831:

Export item	Quantity	Import item	Quantity
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 304L OD 13 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP 304L OD 13.72 mm & above	1.14 MT
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 304L OD 32 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP 304L OD 33.40 mm & above	1.18 MT
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 304L OD 40 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP 304L OD 42 mm & above	1.19 MT

- Quantities of import items from Sl. No. 2 to 7 put together may be allowed upto 2 % of FOB value of exports after taking clue from SION C-831.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/54-A/R dated 18/02/2015

A-7/2
18/2
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D No 1376-DESA
18-2-15

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11(a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to....., Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....